

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 03 OF 2025

(I.A No. 356/2025)

In the matter of: -

Bhishm Tyagi

....Applicant

Versus

State of Uttar Pradesh &amp; Ors.

...Respondents

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Filed by



Adv. Atif Suhrawardy

On behalf of Central Pollution Control Board

Dated: 27.04.2026

Place: Delhi

**INSPECTION REPORT OF M/S DEV INDUSTRIES IN THE HON'BLE NGT MATTER  
OF ORIGINAL APPLICATION NO. 03/2025, SHRI BHISM TYAGI VS. GOVERNMENT  
OF UTTAR PRADESH & ORS.**

27.04.2026

**Central Pollution Control Board**

Parivesh Bhawan, East Arjun Nagar, Delhi

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## 1. Background

In the present matter i.e. O.A. No. 03/2025 titled *Bhishm Tyagi vs. State of Uttar Pradesh & Ors.*, pending before the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi, the applicant has raised grievances against M/s Dev Industries, located at Village Jamaluddinpur, Post Nagli Pathwari, Tehsil Chandpur, District Bijnor, Uttar Pradesh, alleging that the unit is operating on agricultural land without obtaining permission for change of land use and is engaged in activities involving burning of waste rubber, resulting in emission of smoke and ash affecting agricultural crops and public health.

In compliance with the directions of the Hon'ble NGT issued vide order dated 24.01.2025, a Joint Committee was constituted with representation from CPCB, UPPCB (RO Bijnor) and District Magistrate, Bijnor. The Joint Committee carried out inspection of the unit on 07.03.2025 and submitted the inspection report of the Joint Committee before the Hon'ble NGT on 17.03.2025. As per the report of the Joint Committee the Unit was found to be non-complying. The inspection report, included observations of the Joint Committee during inspection, violations observed, remedial actions proposed for the Unit and action points for UPPCB. The report of the Joint Committee is provided at **Appendix 1**.

The Hon'ble NGT further vide its order dated 09.05.2025 restrained unit from operation and issued following directions:

*In view of the 'Precautionary Principle' embodied in section 20 of the National Green Tribunal Act, 2010, Respondent No. 5 is restrained from operating the plant till further orders to the contrary.*

Further, the Hon'ble NGT vide its order dated 13.11.2025 impleaded CPCB as Respondent No. 6 and directed CPCB to file its response, specifically on the aspect as to whether the industrial activity in question required prior Environmental Clearance (EC) and also on the aspect of environmental violations on the part of respondent no. 5 i.e. M/s Dev Industries. Accordingly, CPCB filed its response before the Hon'ble Tribunal vide dated 01.01.2026. A copy of the response dated 01.01.2026 submitted by CPCB is provided at **Appendix 2**.

Subsequently, the Hon'ble NGT vide order dated 04.02.2026 issued following directions:

*"...Even though the unit has been inspected by UPPCB, we consider it appropriate that Respondent No. 5 - CPCB be directed to inspect the unit and to submit its report regarding compliance with the Standard Operating Procedure (SOP) for Recycling of Waste Tyre Scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units dated 16.01.2024 issued by CPCB. Report in this regard may be submitted by CPCB after requisite inspection within one month."*

In compliance with the aforesaid directions of the Hon'ble Tribunal, CPCB carried out inspection of M/s Dev Industries at Village Jamaluddinpur, Tehsil Chandpur, District Bijnor, Uttar Pradesh, to verify compliance of the unit with the provisions of the aforesaid SOP dated 16.01.2024. The inspection was carried out on 23.04.2026 by the following officials:

- a) Ms Meetu Puri, Scientist C, WM-III Division, CPCB Delhi
- b) Ms Varsha Meena, Scientist B, WM-III Division, CPCB Delhi

Upon reaching the unit location, it was found closed and locked. The Proprietor of the unit was contacted and subsequently, the unit was inspected by CPCB team. It was informed that Uttar Pradesh PCB sealed both the reactors and DG sets of the unit in view of closure directions issued by the Hon'ble NGT vide its order dated 09.05.2025. The electricity supply of the unit has also been disconnected.

*Meetu Puri*  
SC-C / 27.04.2026

*Varsha Meena*  
SC-B / 27.4.26  
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CPCB carried out verification of the compliance of revised SOPs based on the availability of plant and machineries with the unit.

## 2. Brief about the Unit

- M/s Dev Industries is located at Village Jamaluddinpur, Post Nagli Pathwari, Tehsil Chandpur, District Bijnor (U.P.). The unit is situated on agricultural land and is surrounded by agricultural fields on three sides. The owner as well as the complainant possess agricultural fields in the vicinity of the unit.
- The unit was established in 2018 and has obtained Consent to Operate (CTO) from UPPCB. Further, Consolidated Consent & Authorization (CCA) was issued by UPPCB on 25.07.2023, valid up to 31.07.2028.
- The unit is engaged in recycling of waste tyres through pyrolysis process for production of Tyre Pyrolysis Oil (TPO), Carbon Black and Steel Wire. As per the CCA, the authorized production capacity is TPO/Furnace Oil – 2.5 MT/day, Carbon Black – 2.5 MT/day and Steel Wire – 200 kg/day.
- The unit is also registered as recycler under the Hazardous and Other Waste (Management & Transboundary Movement) Rules, amendment 2022 by CPCB in November, 2025.
- The unit has installed two batch-type pyrolysis reactors of 10 MT and 8 MT capacity, respectively and found to be sealed. As per consent conditions, wood is used as fuel for initial heating, and subsequently pyro gas generated during the process is utilized for heating. The flue gases after passing through cyclone and alkali scrubber are dispersed in to atmosphere through a stack of height 30 meters.
- The unit has provision for water usage for both industrial and domestic purposes. Domestic wastewater is discharged into a septic tank of 1 KLD capacity. Industrial wastewater is treated and reused through an Effluent Treatment Plant (ETP) of 5 KLD capacity comprising collection tank, oil & grease trap, coagulation and flocculation tank, tube settler, filter feed tank, activated carbon filter (ACF), multi-grade filter (MGF) and sludge drying beds.
- The unit has installed two DG sets of 62.5 KVA and 15 KVA, which were found sealed.

## 3. Observations during the inspection:

In compliance with the directions issued by the Hon'ble NGT 04.02.2026, CPCB inspected the above unit to verify the compliance to the Standard Operating Procedure (SOP) for Recycling of Waste Tyre Scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units dated 16.01.2024 issued by CPCB. The point wise observations vis-a vis status on compliances to the aforesaid SOP are tabulated as below:

S.No	Provisions as per SOP	Compliance Status	CPCB Observation
1.	Unit Name		M/s Dev industries
2.	Address	Yes	Village Jamaluddinpur, Post Nagli Pathwari, Tehsil Chandpur, District Bijnor, Uttar Pradesh,
3.	Geo coordinates	Yes	29.051184,78.486073
4.	Capacity as per CTO	Yes	1650 MT/A s. Copy of CTO is provided in <b>Annexure – I</b>
5.	Date of issue of CTO & Authorization and validity	Yes	25.07.2023 to 31.07.2028
6.	Name of the person available during the inspection	Yes	Mr. Sachin Tyagi

*Mechanics*

*Vandana Meena  
SC-5 29-4-26*

S.No	Provisions as per SOP	Compliance Status	CPCB Observation
7.	Whether unit is located in industrial area /land	Converted to non-agricultural land	The land use of the unit was agricultural at the time of establishment. However, the unit informed that now has been converted its land use from agricultural to non-agricultural vide order dated 29.11.2025. Copy of the order is provided in <b>Annexure – II</b>
8.	Unit should have a valid Consent to Establish (CTE), Consent to Operate (CTO) under Water and Air Act and Authorization under the Hazardous and Other Waste (M & TM) Rules, 2016 issued by SPCB / PCC	Yes	1650MT/A, as per the Consolidated Consent & Authorization (CCA) issued by UPPCB on 25.07.2023 with validity up to 31.07.2028
9.	Fire Safety Certificate issued by the concerned department	No	The unit is not having fire safety certificate, however the unit has applied for the same and provided supporting documents. <b>Relevant documents provided in Annexure – II</b>
10.	Unit to comply with emission & effluents standards as prescribed by the concerned SPCBs/ PCCs in consent to operate (CTO) under Air and Water Act. Further the management of Hazardous waste generated has to be done as per the conditions prescribed in the authorization issued by the SPCBs / PCCs under the Hazardous and Other Waste (M & TM) Rules, 2016.	Could not be verified	The unit is closed and non-operational since May ,2025 therefore, the recent report w.r.t emission, effluents were not available with the unit, However, the unit has provided the analysis report of stack emission, ambient air quality and waste water of Feb 2025 carried out by M/s Enviro Tech Services Pvt. Ltd wherein the monitored parameters were found to be within the prescribed standards of CPCB. <b>Relevant documents provided in Annexure – II</b>
11.	The feed to ABAP type reactor has to be in the form of used tyre scrap whole tyres /cut tyres / chips / shred /mulch /granules etc.	Yes	The waste tyres available in both as whole and in the cut form. <b>Relevant photographs/details provided in Annexure – III</b>
12.	Initial heating of the reactor has to be done either by using pyro gas stored during previous cycle or by use of pyro water/ purge water (oil mix water)/ oil water emulsion, or by tyre pyrolysis oil	Yes (Wood has been mentioned as fuel in the CTO)	The unit using wood as fuel for initial heating and the same has been also approved in the CTO.

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*Varshneya*  
*SCB/29.4/26*  
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S.No	Provisions as per SOP	Compliance Status	CPCB Observation
	or any other fuel approved by concerned SPCBs /PCCs. After generation of pyro gas, the same is to be used for the purpose of heating reactor. The flue gas should be vented out to the environment through an alkaline scrubber with mist eliminator attached to a chimney of at least 30 meters' height. Plants to install adequate air pollution control devices (APCDs) for controlling flue gas emissions.		Further, the unit has no provisions for using the pyro gas for heating reactor.  <b>Relevant details Provided in Annexure - III</b> The unit was having cyclone followed by alkaline scrubber for controlling flue gas emissions. The height of the stack was 30 meters.
13.	A compressor/ air blower has to be installed for mixing of air with pyro water for ensuring proper burning while using pyro water/purge water during initial heating	Not Applicable (As the unit is not using pyro water for initial heating)	The unit is not using pyro water for initial heating. However, the unit has provided blower for the proper combustion of the fuel for reactor heating. Further, it was informed that the pyro water will be treated in ETP
14.	In order to control fugitive emissions from the reactor shell during operation, its proper sealing should be ensured	Yes	Provided <b>Relevant photographs/details provided in Annexure – III</b>
15.	ABAP type TPO units to construct or install a sufficient capacity suction hood / industrial dust collector attached to a bag filter at feeding door and same should must be operational at the time of removal of steel scrap wire and char from the reactor.	No	There were no suction hood installed over the feeding door of the reactor.
16.	Suction hoods also to be installed at all the transfer points across the work zone such as at char bagging area etc. to control fugitive emissions. All suction hood to be connected to a common manifold leading to alkaline scrubber with mist eliminator attached with stack of 30 m height (installed for venting out flue gas emissions).	No	There were no suction hood installed as required in the SOP.
17.	Unit to ensure no spillage of char during removal/ unloading of steel scrap from the reactor. The flooring should be paved/ concretized along with proper slope and drains for movement of steel scrap. This operation to be	Yes	Provided <b>Relevant photographs provided in Annexure - III</b>

*M. K. Sharma*

*Dr. Anshu K. Sharma*  
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S.No	Provisions as per SOP	Compliance Status	CPCB Observation
	made cleaner by use of vacuum cleaner after each batch operation.		
18.	Unit to install water sprinkling system for prevention of fugitive emission at the all transfer points for arresting fugitives.	Yes	Provided <b>Relevant photographs/details provided in Annexure – III</b>
19.	The removal of char should be through a mechanized system. The unloading of char from the reactor is to be done under controlled conditions in such a manner that the material inside the reactor is not open to the atmosphere at any point of time. The char shall be bagged in the HDPE bags with proper sealing. It should be ensured that no spillage take place during the collection of the char in the bags. The removal of char should be started only after Nitrogen purging.	Yes	Provided. The unit has provided mechanized system through which the char generated to collected directly into the HDPE bags without opening the reactor door. <b>Relevant photographs provided in Annexure – III</b>
20.	A permanent arrangement should be made for Nitrogen purging. Prefilled nitrogen gas cylinders will not be allowed to use for purging. All units to have PLC based Nitrogen generator as per the following requirement have PLC based Nitrogen generator as per the following requirement	Partial	The unit has made only a temporary arrangement for nitrogen purging. The unit operates two reactors; however, as per the SOP for TPO units, in case of two reactors, a nitrogen generator of capacity 5 Nm <sup>3</sup> /h along with a storage tank of 1500 L is required. Against this requirement, only one nitrogen cylinder of 300 L capacity was found available at the site.  <b>Relevant photographs/details provided in Annexure – III</b>
21.	Excess pyro gas if any should be flared through properly designed flaring system of adequate capacity considering the emerging situation in which the entire gas may have to be flared. The flaring should be done at a minimum height of 30 meter	Yes	Provided <b>Relevant photographs/details provided in Annexure – III</b>
22.	Unit to install Programme Logic Controller (PLC) based system for control of temperature and pressure inside the reactor	Partial	The unit has procured PLC based system however, the same was not installed in the unit.

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*Vashta Meena*  
*SUB 27.4.26*



S.No	Provisions as per SOP	Compliance Status	CPCB Observation
	temperature should not exceed 450 C during the entire batch operation.		
29.	Unit to connect first separator tank with the oil storage tank for storing heavy oil fraction. There should not be any release valve at the first separator tank	Yes	Provided <b>Relevant photographs/details provided in Annexure – III</b>
30.	Waste water (Pyro water/Purge water/Oil mixed water/oil water emulsion) generated during the process should not be discharged anywhere and:	Could not be verified	The unit was not operational.
31.	Should be treated in suitable ETP of sufficient capacity. Oily sludge should be disposed through TSDF or can used to make char briquettes, for subsequent transfer /sale to the cement manufacturing plants or other such industries having authorization for co - processing or ETP sludge may be used for briquettes manufacturing. The briquettes so manufactured shall be disposed through processing in cement kiln	Partial	<p>The unit has constructed ETP. However, its functionality could not be verified. Also the provision for inlet of ETP was temporary through pipe.</p> <p>The unit has taken membership of the TSDF in June, 2025 However it has not sent any sludge to the TSDF due to non- operational of the unit.</p> <p><b>Relevant photographs/details provided in Annexure – III</b></p>
32.	Pyro water/Purge water /Oil mixed water/oil water emulsion may be used for briquettes manufacturing in a briquetting plant by mixing it with sawdust and char in suitable proportions. These briquettes so manufactured using the pyro water/purge water/oil mixed water/oil water emulsion and char are to be utilized only in processes where temperature is 1000 C or more to avoid emissions of obnoxious gases; or	Not Applicable	The unit is not using the pyro water for any end use such as, briquettes manufacturing. As per the unit pyro water is being treated in the ETP.
33.	Pyro water/Purge water/ oil mix water/oil water emulsion should be used for Initial heating of the reactor	Not Applicable	The unit is using wood for initial heating as approved by UPPCB.
34.	The transportation of Char should be done in bags (small or jumbo) in closed vehicles to ensure that there is no spillage of char during their transportation	Could not be verified	The unit was not operational.

*M. K. P. S.*

*Asst. Secy*  
SC-B / 27-4-26  
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S.No	Provisions as per SOP	Compliance Status	CPCB Observation
	increase of temperature or pressure to cut off heating of the reactor should be provided. It should be ensured that the reactor is under positive pressure at all the time.		
42.	A sensor for CO gas to be installed in the working area to ensure that concentration of CO in the working area does not exceed the prescribed limits for occupational safety and health as per Factory Act 1948. It will also be coupled with a warning /alarm system so that the plant operator can take adequate steps to rectify the situation.	No	Not found.
43.	Sensors along with alarm system should be provided at all the transfer points throughout the plant to detect any leakage of flammable vapours from the system.	No	Not found.
44.	Fire detectors, sprinklers and fire hydrant with necessary pumping system and water storage should be provided in the process area, product and raw material storage area.	Partial	There were no Fire detectors alarms. However, sprinklers and fire hydrant with necessary pumping system and water storage was found.  <b>Relevant photographs/details provided in Annexure – III</b>
45.	Unit to install fire hydrant system connected directly to the water tank and DG set for direct electric supply. Unit should also have ABC type fire extinguisher cylinders & fire buckets filled with sand and water	Yes	Provided  <b>Relevant photographs/details provided in Annexure – III</b>
46.	The safety instruction for safe operation of plant will be displayed at the gate, plant working area and other critical places. Further, training will be imparted to the workers for safe operation of these plants.	No	Not provided
47.	On site emergency plan, as per the requirements under the Factories Act, 1948, will be made and implemented to handle any accident, fire/ leakage or any other emergency situation. All	No	Not provided

*Meitap*

*Varsha Meena*  
SCB 24.4.20  
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S.No	Provisions as per SOP	Compliance Status	CPCB Observation
	such measures shall include raw material storage, product storage and handling thereof.		
48.	The plant will be operated under the continuous supervision of a qualified person having experience of running such units.	-	The supervisor was 12 <sup>th</sup> Pass
49.	All the persons /workers in the premises should wear an air filter mask to avoid inhaling of the fine char particles.	Could not be verified	The unit was not operational.
50.	Unit will maintain good house-keeping and will ensure that no raw material products and wastes get spilled inside or outside the plant.	Could not be verified	The good housekeeping should be maintained during operational phase. The unit was closed therefore there was no carbon spillage in the work zone
51.	Unit to carry out annual health check-up of all the employees working in the unit & submit its report to concerned SPCBs/PCCs on annual basis	Could not be verified	The unit was not operational since May 2025 therefore was no employee working in the unit since then.
52.	Workers should be trained to handle fire. Workers should be given mock drill exercise for fire hazard incident. Assuming fire at the hatch door due to leakage of pyro-gas, what action, the workers should do? Training to use CO type fire extinguishers. Regular visit and inspection to check the training to workers	Could not be verified	The unit was not operational since May 2025 therefore there was no worker.
53.	The Tyre Pyrolysis Units (Continuous and Advanced Batch Automated Pyrolysis) are categorized into orange category. Unit to register on the Waste Tyre EPR Portal of CPCB.	Yes	The unit is registered on EPR Portal of CPCB as recycler under the Hazardous and Other Waste (Management & Transboundary Movement) Rules, amendment 2022 by CPCB in November, 2025.
54.	The Tyre Pyrolysis Oil unit to fulfil fuel quality as specified by Ministry of Petroleum and Natural Gas / Bureau of Indian Standards as and when the same gets notified.	-	The standards under development.
55.	In line with the policy adopted by MoEF&CC, Unit shall not to import waste tyres for the purpose of TPO production. Unit to use only	Yes	The unit informed that only indigenous waste tyre was procured.

*M. K. P. S.*

*Vasylayeva*  
*SCB / 28-4-26*

S.No	Provisions as per SOP	Compliance Status	CPCB Observation
	indigenous generated waste tyre (i.e. Waste tyre generated in India only). Also unit to sell its products to Actual Users only.		
56.	Unit to maintain record on consumption of waste tyre along with details of its procurement source, Details & quantity of products, details of actual users to whom products have been sold.	No	The unit has not maintained any such record.
57.	Unit to submit its annual report on the EPR Portal and also to the concerned SPCB providing details on annual production of TPO, Char, Steel & other products including details of sources of purchasing waste tyre and also details of actual users to whom products have been sold within the time frame as prescribed on the Portal. The annual report to be supported with electricity bills of the financial year for which annual return has been submitted.	No	Not filed for FY 2025-26
58.	Units have to report daily waste generation, disposal data on National Hazardous Waste Tracking system as and when such system gets implemented by CPCB.	No	Not done
59.	Details of plant and machinery at the time of the inspection	<b>As Annexed in Annexure-IV</b>	

The status on compliance each of the points of the SOP as detailed above are summarised in Section 4 of the report.

4. **Status of Compliance of the Unit w.r.t. Revised SOP for** (Recycling of Waste Tyre Scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units dated 16.01.2024).

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*Arzla Meera  
SCB/27.4.26*

**A. The Unit is complying w.r.t following points of SOP:**

1. Unit should have a valid Consent to Establish (CTE), Consent to Operate (CTO) under Water and Air Act and Authorization under the Hazardous and Other Waste (M & TM) Rules, 2016 issued by SPCB / PCC
2. The feed to ABAP type reactor has to be in the form of used tyre scrap whole tyres /cut tyres / chips / shred /mulch /granules etc.
3. Initial heating of the reactor has to be done either by using pyro gas stored during previous cycle or by use of pyro water/ purge water (oil mix water)/ oil water emulsion, or by tyre pyrolysis oil or any other fuel approved by concerned SPCBs /PCCs. After generation of pyro gas, the same is to be used for the purpose of heating reactor. The flue gas should be vented out to the environment through an alkaline scrubber with mist eliminator attached to a chimney of at least 30 meters' height. Plants to install adequate air pollution control devices (APCDs) for controlling flue gas emissions.
4. In order to control fugitive emissions from the reactor shell during operation, its proper sealing should be ensured.
5. Unit to ensure no spillage of char during removal/ unloading of steel scrap from the reactor. The flooring should be paved/ concretized along with proper slope and drains for movement of steel scrap. This operation to be made cleaner by use of vacuum cleaner after each batch operation.
6. Unit to install water sprinkling system for prevention of fugitive emission at the all transfer points for arresting fugitives.
7. The removal of char should be through a mechanized system. The unloading of char from the reactor is to be done under controlled conditions in such a manner that the material inside the reactor is not open to the atmosphere at any point of time. The char shall be bagged in the HDPE bags with proper sealing. It should be ensured that no spillage take place during the collection of the char in the bags. The removal of char should be started only after Nitrogen purging.
8. Excess pyro gas if any should be flared through properly designed flaring system of adequate capacity considering the emerging situation in which the entire gas may have to be flared. The flaring should be done at a minimum height of 30 meter
9. The collection of the oil from the condensers should be in closed vessel and storage also should be in closed metallic tanks. (Oil/ Liquid is stored at atmospheric pressure in metallic tank. Since this is not pressurized tank, there is no need of vent. The presence of vent releases low molecular weight HC into the air and creates odour, which is objected by the neighborhood.) There should be no manual handling of oil. Transfer of oil should be carried out through pumps.
10. Unit to connect first separator tank with the oil storage tank for storing heavy oil fraction. There should not be any release valve at the first separator tank
11. The Tyre Pyrolysis Oil and char shall be stored in areas separate distinct from the processing area (shed where the reactors are installed). Tyres shall be stored in earmarked area / open area on a paved platform.
12. Unit to install fire hydrant system connected directly to the water tank and DG set for direct electric supply. Unit should also have ABC type fire extinguisher cylinders & fire buckets filled with sand and water
13. The Tyre Pyrolysis Units (Continuous and Advanced Batch Automated Pyrolysis) are categorized into Orange category. Unit to register on the Waste Tyre EPR Portal of CPCB.
14. In line with the policy adopted by MoEF&CC, Unit shall not to import waste tyres for the purpose of TPO production. Unit to use only indigenous generated waste tyre (i.e. Waste tyre generated in India only). Also unit to sell its products to Actual Users only.

**B. The Unit is not complying w.r.t following points of SOP:**

1. Fire Safety Certificate issued by the concerned department.
2. ABAP type TPO units to construct or install a sufficient capacity suction hood / industrial dust collector attached to a bag filter at feeding door and same should must be operational at the time of removal of steel scrap wire and char from the reactor.

*M. Srinivasan*

*Vaishali Yerna*  
*SCB/25-4-26*

3. Suction hoods also to be installed at all the transfer points across the work zone such as at char bagging area etc. to control fugitive emissions. All suction hood to be connected to a common manifold leading to alkaline scrubber with mist eliminator attached with stack of 30 m height (installed for venting out flue gas emissions).
4. Unit to install PLC based auto activation of bypass arrangements for bypassing the pyro gas from reactor to first separator tank in case of blocking /chocking of outlet vent inside the reactor or direct bypass for flaring.
5. Unit to install Programme Logic Controller (PLC) based carbon monoxide (CO) gas sensors connected with sirens (hooters) in case of release of CO.
6. The unit shall maintain a log book for recording the plant, operation, monitoring of the stack emissions and ambient air quality, generation & utilization of wastewater & sale of various products and by-products
7. A sensor for CO gas to be installed in the working area to ensure that concentration of CO in the working area does not exceed the prescribed limits for occupational safety and health as per Factory Act 1948. It will also be coupled with a warning /alarm system so that the plant operator can take adequate steps to rectify the situation.
8. Sensors along with alarm system should be provided at all the transfer points throughout the plant to detect any leakage of flammable vapours from the system.
9. The safety instruction for safe operation of plant will be displayed at the gate, plant working area and other critical places. Further, training will be imparted to the workers for safe operation of these plants.
10. On site emergency plan, as per the requirements under the Factories Act, 1948, will be made and implemented to handle any accident, fire/ leakage or any other emergency situation. All such measures shall include raw material storage, product storage and handling thereof.
11. Unit to maintain record on consumption of waste tyre along with details of its procurement source, Details & quantity of products, details of actual users to whom products have been sold.
12. Unit to submit its annual report on the EPR Portal and also to the concerned SPCB providing details on annual production of TPO, Char, Steel & other products including details of sources of purchasing waste tyre and also details of actual users to whom products have been sold within the time frame as prescribed on the Portal. The annual report to be supported with electricity bills of the financial year for which annual return has been submitted.
13. Units have to report daily waste generation, disposal data on National Hazardous Waste Tracking system as and when such system gets implemented by CPCB.

**C. The Unit is partially complying w.r.t following points of SOP:**

1. A permanent arrangement should be made for Nitrogen purging. Prefilled nitrogen gas cylinders will not be allowed to use for purging. All units to have PLC based Nitrogen generator as per the following requirement have PLC based Nitrogen generator as per the following requirement
2. Unit to install Programme Logic Controller (PLC) based system for control of temperature and pressure inside the reactor
3. Waste Water should be treated in suitable ETP of sufficient capacity. Oily sludge should be disposed through TSDF or can used to make char briquettes, for subsequent transfer /sale to the cement manufacturing plants or other such industries having authorization for co - processing or ETP sludge may be used for briquettes manufacturing. The briquettes so manufactured shall be disposed through processing in cement kiln
4. Automatic control systems such as Programmed Logic Control (PLC) shall be adopted for measurement and control of temperature and pressure along with safety inter-locks in case of increase of temperature or pressure to cut off heating of the reactor should be provided. It should be ensured that the reactor is under positive pressure at all the time.

*Multiple*

*Naval Khand  
S.E.D. 20.4.26*



S.No	Action proposed	Compliance status	Remarks
1.	Automatic control systems such as Programmed Logic Control (PLC) for measurement and control of temperature and pressure along with safety inter-lock in case of increase of temperature or pressure to cut off heating of the reactor	Partial	The unit has procured PLC based system however, the same was not installed so far in the unit.
2.	Sensors along with alarm system at all the transfer points throughout the plant to detect any leakage of flammable vapours from the system	No	Not found during the visit.
3.	Bypass arrangement for pyro gas from reactor door to primary condenser, Gas	Partial	The unit has made arrangements for bypassing of pyro gas from the reactor for direct flaring. However there was no PLC based system installed.
4.	Fire detectors, sprinklers and fire hydrant with necessary pumping system and water storage should be provided in the process area, product and raw material storage area,	Partial	There were no Fire detectors alarms, However sprinklers and fire hydrant with necessary pumping system and water storage was found.
5.	Provision for suction hoods over the gate of reactor and char bagging area,	No	No There were no suction hood installed as required in the SOP.
6.	Water sprinkler system	Yes	Provided
7.	Mechanized arrangement for removal of char and steel scrap and arrangement of Nitrogen gas (N <sub>2</sub> ) purging to address environmental and safety concerns.	Partial	The unit has made necessary arrangement for mechanized removal of Char However, there was only temporary arrangement for nitrogen purging. The unit operates two reactors; however, as per the SOP for TPO units, in case of two reactors, a nitrogen generator of capacity 5 Nm <sup>3</sup> /h along with a storage tank of 1500 L is required. Against this requirement, only one nitrogen cylinder of 300 L capacity was found available at the site.

*Mech-pur*

*Vashtameen*  
SOP 2-4-20

S.No	Action proposed	Compliance status	Remarks
8.	To increase the height of its stack upto 30 meters as per Consolidated Consent & Authorization.	Yes	Provided.
9.	To develop green belt across its periphery. The green belt may not be less than 5% of the total area of the plot in line with CPCB SOP.	Yes	Provided
10.	To provide concrete flooring for storage of Raw Material & End Products as required under CPCB SOP.	Yes	Provided
11.	To register under CPCB online Waste Tyre EPR Portal as per the provisions stipulated under schedule-IX of the Hazardous & Other Waste (M&TM) Amendment Rules, 2022 for Utilization & Management of Waste Tyre.	Yes	Done
12.	To remove the spillage of carbon black immediately from the agricultural land of complainant.	No	<p>The spillage of carbon black was still found in the complainant agriculture land and was not removed.</p> <p>The complainant has done sugarcane farming in the soil mixed with carbon black.</p> <p>As per the respondent i.e M. s Dev Industries, the complainant is not allowed his entry in his agriculture field and due to which it is unable to clean the carbon char.</p> <p><b>Relevant photographs provided in Annexure-III</b></p>
13.	To obtain permission for Change in Land Use from concerned department.	Yes	The land use of the unit was agricultural at the time of establishment. However, the unit informed that now has been converted its land use from agricultural to non-agricultural vide order dated

*M. s Dev Industries*

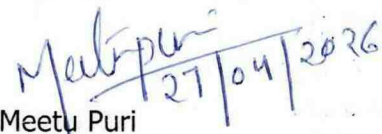

*U. s Dev Industries*  
SOS / 27-4-26

S.No	Action proposed	Compliance status	Remarks
			29.11.2025. Copy of the order is provided at <b>Annexure – II</b>

#### 6. Conclusion:

In compliance with the Hon'ble NGT order dated 04.02.2026, CPCB has carried out inspection of M/s Dev Industries for the verification of compliance of revised SOPs w.r.t TPO units dated 16.01.2024. As per the unit submission, it is lying closed since May 2025 and have not done operation since then. Based on the availability of plant and machineries at the time of inspection, the units have done various improvements as suggested in the report of the joint committee dated 17.03.2025, however, there are some non-compliances as detailed in section 4 of this report. Further, CPCB team could not verify compliances of some of the points of the revised SOP due to non-operation of the unit which the SPCB may verify in case when the unit becomes operational.

#### Inspecting Team

 Meetu Puri <b>(Scientist-C)</b>	 Varsha Meena <b>(Scientist-B)</b>
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### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

188470/UPPCB/Bijnore(UPPCBRO)/CTO/both/BIJNOR/2023

Date: 25/07/2023

To,

M/s

DEV INDUSTRIES

VILLAGE-JAMALUDDINPUR, POST-NAGLI PATHWARI,  
TEHSIL-CHANDPUR, DISTT-BIJNOR ,BIJNOR,246727

Application Id-  
21959820

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **DEV INDUSTRIES** located at **VILLAGE-JAMALUDDINPUR, POST-NAGLI PATHWARI, TEHSIL-CHANDPUR, DISTT-BIJNOR ,BIJNOR,246727.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA DEV INDUSTRIES granted for the period from **01/08/2023 to 31/07/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Furnace oil	2.5	Metric Tonnes/Day
2	Carbon Black	2.5	Metric Tonnes/Day
3	Steel wire	200	Kg/Day

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	01 KLD	Septic Tank	
Industrial	NA	NA	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	6.5-9.0

2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Total Suspended Solids	100 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	20 KVA & 15 KVA DG SETS	DIESEL	2	Particulate Matter	As per norms
2	FURNACE 02 NO.	WOOD/Bio Briquette 500 kg/day	1	Particulate Matter	30 Meter Stack Height from Ground Level and wet scrubber as APCS

#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	3	Particulate Matter	As per norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time

	75	70	65	55	55	45	50	40
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**4. Essential documents to be submitted by the Industry/Unit as Applicable :-**

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. Strict compliance of points as described below are to be ensured and the compliance report should be submitted within a month.
2. This consent is valid for the production of Furnace oil-2.5 MT/day, Carbon Black-2.5 MT/day and Steel wire-200 kg/day Only.
3. The industry should be installed water meters at different points of water supply source.
4. Audited industrial balance sheet or C.A. certificate of total investment (Net fixed assets+ current assets-current liabilities) should be submitted within a month.
5. Environment statement should be submitted within the time frame (up to 30 September).
6. Rain Water harvesting system for conservation of groundwater should be installed and submit the compliance report within two month time.
7. This consent is issued purely from an environmental angle and the Board shall not be responsible for any claim, counterclaim, ownership, partnership etc of the unit.
8. This consent is valid for only domestic discharge of 01 KLD.
9. Exhaust pipe of 20 KVA & 15 KVA DG Sets should be 1.5 meter & 1.5 meter high from nearby roof top.
10. Air pollution control system such as wet scrubber, Chimney should be installed, operated and maintained in such a way that pollution quality has to be within Board norms.
11. The unit should be operated in such a way that ambient air quality must be within norms.
12. Industry shall develop Green Belt in a minimum of 33 percent area of Industrial premises as per the provisions laid down in office order no. H16404/220/2018/02 dated 16.02.2018 of U.P. Pollution Control Board. A copy of said office order is available on the website of U.P. Pollution Control Board [www.uppcb.com](http://www.uppcb.com)
13. Unit should comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act, 1986, and the direction issued by Hon'ble National Green Tribunal, New Delhi.
14. Unit should be complied the Solid Waste Management Rules, 2016.
15. Unit shall obtain NOC for abstraction of ground water from UP Ground water department and submit in this office.
16. The order passed by Hon'ble NGT regarding the industries producing tire pyrolysis oil from waste tire scrap will be valid for the industry.
17. The compliance of the S.O.P. issued by the industry for the production of tire pyrolysis oil from waste tire scrap should be ensured.
18. The affidavit dated-25.07.2023 sent by the industry regarding conversion of batch process plant into continuous plant and establishment of effluent treatment plant of sufficient capacity as per SOP and compliance of SOP should be followed literally the compliance regarding conversion should be done earliest.
19. This consent deemed cancelled in the condition of if any valid complaint received to this office and in case of non compliance of the consent condition. This consent will be revoked without any further notice/information.

Copy to:

**Vijay**  
Regional Office

Digitally signed by Vijay  
Date: 2023.07.25  
18:12:48 +05'30'



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन टोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम टोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**



## न्यायालय- उपजिलाधिकारी

जनपद - बिजनौर, तहसील - चाँदपुर

कंप्यूटरीकृत संख्या :- T802025070641

आवेदक का नाम :- सचिन कुमार त्यागी

अंतर्गत धारा:- 80, अधिनियम :- उत्तर प्रदेश राजस्व संहिता - 2006

आदेश तिथि:- 29/11/2025

आदेश

निर्णय

प्रस्तुत वाद की कार्यवाही सचिन कुमार त्यागी पुत्र मुनिदेव सिंह निवासी बसेडा तगा तहसील व जिला अमरोहा का पोर्टल के माध्यम से प्राप्त आवेदन पत्र सं०-टी 802025070641 अन्तर्गत धारा 80 उ०प्र० राजस्व संहिता, 2006 के आधार पर प्रचलित हुई। आवेदक द्वारा अपने आवेदन पत्र में यह कथन किया गया है कि भूमि स्थित ग्राम जमालुददीनपुर परगना बूढ़पुर तहसील चान्दपुर जिला बिजनौर के खाता सं० 14 के गाटा 49 रकबा 2.6610हे० भूमि पर आवेदक का नाम बतौर संक्रमणीय भूमिधर के रूप में दर्ज है तथा उक्त भूमि के आंशिक भाग 0.3625हे० को कृषिक के स्थान पर अकृषिक भूमि घोषित किये जाने का अनुरोध किया गया।

उपर्युक्त प्रार्थना पत्र के सम्बन्ध में तहसीलदार चान्दपुर से जॉचोपरान्त आख्या तलब की गयी। तहसीलदार चान्दपुर ने अपनी जॉच आख्या दिनांक 28.11.2025 में उल्लिखित किया है कि भूमि स्थित ग्राम जमालुददीनपुर परगना बूढ़पुर तहसील चान्दपुर जिला बिजनौर के खाता सं० 14 के गाटा 49 रकबा 2.6610हे० पर सचिन कुमार त्यागी पुत्र मुनिदेव सिंह निवासी बसेडा तगा तहसील व जिला अमरोहा का नाम संक्रमणीय भूमिधर सहखातेदार के रूप में दर्ज है तथा उक्त भूमि पर आवेदक मौके पर काबिज एवं दाखिल है और उक्त भूमि विवाद रहित है तथा मौके पर भवन/बाउन्ड्री निर्माणाधीन है। उक्त भूमि राजस्व अभिलेखों/खतौनी सन् 1359 फसली व जोत चकबन्दी आकार पत्र 45 से लेकर वर्तमान खतौनी में सार्वजनिक उपयोग की भूमि(उ०प्र० ज०वि० अधि०,1950 की धारा 132 अथवा उ०प्र०रा० संहिता 2006 की धारा 77 से आच्छादित) नहीं रही है। उक्त भूमि में कृषि कार्य/मत्स्य पालन/कुक्कुट पालन/बागवानी आदि का कार्य नहीं किया जा रहा है अपितु उक्त भूमि मौके पर कृषि प्रयोजन के बजाये गैर कृषिक प्रयोजन में लाई जा रही है। उक्त भूमि वन्य जीव विहार/सँचुरी ऐरिया, सडक व रेलवे लाईन के अन्तर्गत नहीं आती है तथा न ही उक्त भूमि स्थानीय निकाय अथवा प्राधिकरण के क्षेत्र में आती है और न ही उक्त भूमि किसी योजना/परियोजना के अन्तर्गत अधिग्रहण हेतु प्रस्तावित है तथा प्रस्तावित भूमि को गैर कृषिक भूमि घोषित किये जाने से सार्वजनिक न्यूसेन्स पैदा होने की सम्भावना नहीं है अथवा सार्वजनिक व्यवस्था, सार्वजनिक स्वास्थ्य, सुरक्षा या सुविधा पर कोई प्रतिकूल प्रभाव पडने की सम्भावना नहीं है। अन्त में भूमि स्थित ग्राम जमालुददीनपुर परगना बूढ़पुर तहसील चान्दपुर जिला बिजनौर के खाता सं० 14 के गाटा 49 रकबा 2.6610हे० के बकदर भाग 0.3625हे० भूमि को उ०प्र० राजस्व संहिता, 2006 की धारा 80(1) के अन्तर्गत गैर कृषिक भूमि घोषित किये जाने हेतु आख्या संस्तुति सहित पेशित की गयी है।

मेरे द्वारा पत्रावली का अवलोकन किया गया तथा पत्रावली पर उपलब्ध अभिलेखों/साक्ष्यों एवं तहसीलदार चान्दपुर की जांच आख्या दिनांक 28.11.2025 का अवलोकन एवं परीक्षण किया गया। तहसीलदार चान्दपुर की आख्यानुसार आवेदक की प्रस्तावित भूमि में कृषि कार्य/मत्स्य पालन/कुक्कुट पालन/बागवानी आदि का कार्य नहीं किया जा रहा है, बल्कि उक्त भूमि कृषि प्रयोजन के बजाये गैर कृषिक उपयोग में आ रही है तथा उक्त भूमि कभी सार्वजनिक उपयोग की भूमि नहीं रही है। उक्त भूमि वन्य जीव विहार/सँचुरी ऐरिया, सडक व रेलवे लाईन के अन्तर्गत नहीं आती है तथा न ही उक्त भूमि स्थानीय निकाय अथवा प्राधिकरण के क्षेत्र में आती है और न ही उक्त भूमि किसी योजना/परियोजना के अन्तर्गत अधिग्रहण हेतु प्रस्तावित है तथा प्रस्तावित भूमि को गैर कृषिक भूमि घोषित किये जाने से सार्वजनिक न्यूसेन्स पैदा होने की सम्भावना नहीं है अथवा सार्वजनिक व्यवस्था, सार्वजनिक स्वास्थ्य, सुरक्षा या सुविधा पर कोई प्रतिकूल प्रभाव पडने की सम्भावना नहीं है।



आवेदक द्वारा उ०प्र० राजस्व संहिता नियमावली-2016 के नियम-85 के प्रस्तर-2 एवं उ०प्र० राजस्व संहिता (पंचम संशोधन) नियमावली 2023 दिनांक 03.08.2023 तथा परिषदादेश संख्या 425/12-एल(3)/2023 दिनांक 29.01.2024 के क्रम में जिलाधिकारी महोदय द्वारा निर्धारित सर्किल रेट सूची के अनुसार प्रस्तावित भूमि के एक प्रतिशत गैर कृषि उद्घोषणा शुल्क के रूप में अंकन 19938/-

क्रमशः--2--पर

(2)

रूपये तथा न्यायालय शुल्क अंकन-50.00 रूपये का ऑनलाईन चालान संख्या त्।श्र250118824 के द्वारा जमा किया गया है प्रश्नगत आराजी का सम्मिलित खाता है तथा आवेदक द्वारा स्वयं का एवं सभी सहखातेदारों के व्यक्तिगत शपथ पत्र एवं सभी सहखातेदारों द्वारा हस्ताक्षरित नजरी नक्शा, मौके के फोटोग्राफ, अद्यतन खतौनी की प्रमाणित प्रति, अद्यतन खसरा की प्रमाणित प्रति, जोत चकबन्दी आकार पत्र 41 व 45 एवं खतौनी सन् 1359 फसली की प्रमाणित प्रति, जिलाधिकारी महोदय द्वारा निर्धारित सर्किल रेट सूची की प्रश्नोत्तरी की प्रमाणित प्रति प्रस्तुत की गयी है जो संलग्न पत्रावली है। पत्रावली में कोई आपत्ति प्राप्त नहीं हुई है। अतः उपर्युक्त विवेचना से मैं इस निष्कर्ष पर पहुँचता हूँ कि तहसीलदार चान्दपुर की जांच आख्या दिनांक 28.11.2025 स्वीकार कर उक्त भूमि को अकृषिक भूमि घोषित किया जाना न्यायोचित है।

आदेश

अतः उपर्युक्त विवेचना एवं पत्रावली पर उपलब्ध अभिलेखों/साक्ष्यों के आधार पर आवेदक सचिन कुमार त्यागी पुत्र मुनिदेव सिंह निवासी बसेडा तगा तहसील व जिला अमरोहा की भूमि स्थित ग्राम जमालुददीनपुर परगना बूढपुर तहसील चान्दपुर जिला बिजनौर के खाता सं० 14 के गाटा 49 रकबा 2.6610हे० के बकदर भाग 0.3625हे० भूमि को लगान मुक्त करते हुए उ०प्र० राजस्व संहिता, 2006 की धारा 80(1) की उद्घोषणा की जाती है। यदि भविष्य में कोई विपरीत/प्रतिकूल तथ्य प्रकाश में आता है और उक्त भूमि किसी भूमि अर्जन/अधिग्रहण आदि से प्रभावित होती है, तो यह आदेश स्वतः निरस्त समझा जायेगा तथा उक्त वर्णित भूमि पर कोई भी निर्माण कार्य विनियमित क्षेत्र/जिला पंचायत/नगर पालिका के संगत नियमों के अनुसार अनुमन्य होगा। विनियमित क्षेत्र में कोई भी निर्माण नियमानुसार मानचित्र स्वीकृत कराने के उपरान्त ही किया जाये। विनियमित क्षेत्र/जिला पंचायत/नगर पालिका में निर्दिष्ट भू-उपयोग के विरुद्ध किया गया कोई भी निर्माण कार्य विधि विरुद्ध होगा, जिसे नियमानुसार ध्वस्त करने का पूर्ण अधिकार विनियमित क्षेत्र/जिला पंचायत/नगर पालिका को प्राप्त होगा। तहसीलदार चान्दपुर की आख्या दिनांक 28.11.2025 आदेश का अभिन्न भाग होगी। आदेश की एक प्रति तहसीलदार चान्दपुर को अमलदरामद हेतु प्रेषित की जाये तथा आदेश की एक प्रति उपनिबन्धक चान्दपुर को अभिलेखों में निःशुल्क अंकित करने हेतु प्रेषित की जाये। पत्रावली बाद आवश्यक कार्यवाही दाखिल दफ्तर हो।

दिनांक-29.11.2025

(नितिन तेवतिया)

उप जिलाधिकारी, चान्दपुर,  
जिला बिजनौर।

उपरोक्त निर्णय एवं आदेश आज दिनांक 29.11.2025 को मेरे द्वारा खुले न्यायालय में हस्ताक्षरित, दिनांकित व उद्घोषित किया गया।

उप जिलाधिकारी, चान्दपुर,  
जिला बिजनौर।

## Land ownership



**SHEETALA WASTE MANAGEMENT PROJECT (SWMP)**

An ISO 9001:2015 & 14001:2015 Certified Company  
www.sheelalawaste.com

**MEMBERSHIP CERTIFICATE**

This is to certify that

**DEV INDUSTRIES**

Village - Jamaluddinpur,

Post Nagli Pathwari, Tehsil Chandpur,

Distt Bijnor, Uttar Pradesh-246727

is a registered member of our CHW-TSDF at D-26 & D-37, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, Uttar Pradesh For Safe, Legal & Scientific Disposal of Hazardous Waste

Membership No. : SWMP/SKD/1524/25

Validity: 11 June, 2025 To 10 June, 2030

To verify validity of membership, call Sheetala Waste Management Project at Phone: 0120-2867001/002, +91-9643764441 Email - sales@sheetalawaste.com

For Sheetala Waste Management Project  
Managing Director

**TSDF Agreement**

वित्तीय नियम संग्रह खण्ड-5, भाग-2 (अनुसूची-2) मसौदा 22, 2021

प्रपत्र संख्या-43 ए (1) (अनुसूची-2) एवं 478 (अनुसूची-2)  
घनराशि जमा करने का चालान फार्म (कर्म एवं अंतिम की अंतिम की प्रपत्र संख्या-43ए (अनुसूची-2) एवं 478 (अनुसूची-2))

उपकोषागार/बैंक का नाम व शाखा M/S राउल इण्डिया डी.डी. रोड मुदीनपुर सिटी

1. जिस व्यक्ति (यदि आवश्यक हो) या संस्था के नाम से घनराशि जमा की जा रही है उसका नाम व पता मुदीनपुर सिटी तथा चालान नौजवाला

2. पंजीकरण संख्या/पत्र का नाम व वाद संख्या (यदि आवश्यक हो) देव इंडिया डी.डी. रोड मुदीनपुर सिटी

3. जमा की जा रही घनराशि का पूर्ण विवरण (घनराशि किस हेतु जमा की जा रही है तथा किस विभाग के पक्ष में जमा की जा रही है) कार्बोहाइड्रेट्स/कॉल्डरो की कार्बोहाइड्रेट्स/कॉल्डरो

4. जमा की जा रही घनराशि 200 क्वेड 2021-22

5. लेखा शीर्षक का पूर्ण विवरण/मुहर

6. लेखा शीर्षक का 13 डिजिट कोड मुख्य लेखाशीर्षक 0070 उप मुख्य शीर्षक 60 लघु शीर्षक 1109 उप शीर्षक 01 ज्वैरियर शीर्षक - घनराशि अंको में 700 = 10

घनराशि (शब्दों में) दो सौ शतक योग 100 = 100

चालान में लेखा शीर्षक की पुष्टि करने वाले निमाणीय अधिकारी के हस्ताक्षर मुहर सहित के.डी. सेना

जमाकर्ता के नाम व हस्ताक्षर के.डी. सेना

चालान संख्या 150000 अंक में 150000

दिनांक 20 APR 2021 अंक में 200000

प्राप्त किया। उपकोषागार/बैंक की मुहर





# ENVIRO TECH SERVICES PVT. LTD.

An Analytical Laboratory

(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



TC-15390

## TEST REPORT

CLR : TC153902500000113F

TEST REPORT NO : ETS/113/02/2025

DATE OF REPORT : 10-02-2025

### AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

Name And Address Of Customer : M/s DEV INDUSTRIES  
GRAM - JAMALUDEENPUR, POST - NANGLI PATHRARL, TEHSIL - CHANDPUR , BIJNORE,U.P., INDIA -

Date Of Sampling : 04-02-2025  
Analysis Start Date : 05-02-2025  
Analysis End Date : 10-02-2025  
Duration Of Monitoring : 04-02-2025 11:25 Hr To 04-02-2025 19:25 Hr 8 HRS  
Sample ID No : 113/02  
Sampling Done By : ETS LAB  
Sampling Location : NEAR MAIN GATE OF FACTORY

Sampling Method : ETS/STP/AIR-01  
Sampling Machine Placed At Height : 1.5 mtr (From Ground)  
Weather Condition : clear Ambient Temperature : 29°C  
Wind Direction :  
Equipments Used : RDS,Sr. No. 297-G-2020

S.No.	Parameter	Unit	Result	Specification/ Limit (As Per CPCB)	Test Method
1	Particulate Matters (Size Less Than 10µm) (PM <sub>10</sub> )	µg/m <sup>3</sup>	84.3	For 24 Hrs=100	IS:5182 (Part 23)-2022
2	Sulphur Dioxide (SO <sub>2</sub> )	µg/m <sup>3</sup>	22.1	For 24 hrs= 80	IS:5182 (Part 2)-2023
3	Nitrogen Dioxide (NO <sub>2</sub> )	µg/m <sup>3</sup>	26.4	For 24 Hrs=80	IS:5182 (Part 6)-2022

\*\*\*\* End Of Report\*\*\*\*



For Enviro Tech Services Pvt. Ltd.



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TC-15390



JLR : TC153902500000116F

TEST REPORT  
TEST REPORT NO : ETS/116/02/2025

DATE OF REPORT : 10-02-2025

## WASTE WATER SAMPLE ANALYSIS REPORT

Name And Address Of Customer : M/s DEV INDUSTRIES  
GRAM - JAMALUDEENPUR, POST - NANGLI PATHRARI, TEHSIL - CHANDPUR,  
BIJNORE, U.P., INDIA -

Date of Sampling : 04-02-2025  
Analysis Start Date : 05-02-2025  
Analysis End Date : 10-02-2025  
Sampling ID No. : 116/02  
Sampling Done By : ETS LAB  
Sampling Location : ETP OUTLET  
Sampling Description : WASTE WATER SAMPLE AFTER TREATMENT  
Sampling Method : IS:15185-2016 (for coliform & e-coli)  
Sampling Quantity : ONE+ONE Lt  
Packing Condition : Sealed at 4 deg.C  
Packed In : PVC Can+Glass Bottle

S.No.	Parameter	Unit	Result	Standards (CPCB) (Max)		Test Method
				Inland Surface Water	Public Sewer	
1	pH	--	7.48	5.5 - 8.5	5.5 - 8.5	APHA-4500 (H+B)
2	Total Suspended Solids (TSS)	mg/L	42.6	100	600	APHA-2540 (H+B)
3	Bio Chemical Oxygen Demand (3 days at 27°C)	mg/L	22.8	30	350	APHA-5210 (B)
4	Chemical Oxygen Demand (COD)	mg/L	145	250	NOT SPECIFIED	APHA-5220 (B)
5	Oil & Grease	mg/L	2.3	10	20	APHA-5520 (B)

\*\*\*\* End Of Report\*\*\*\*



FOR ENVIRO TECH SERVICES

For Enviro Tech Services Pvt. Ltd.

And Kumar Chaudhary

## Annexure III



**Tyre scrap whole tyres /cut tyres / chips / shred /mulch**



**After generation of pyro gas, the same is to be used for the purpose of heating reactor along with alkaline scrubber with mist eliminator attached.**

788



**Sealed reactor to control fugitive emissions**



**Temporary arrangement of Nitrogen purging system.**



**Excess pyro gas flared through stack minimum height of 30 meter**



**Programme Logic Controller (PLC) based system for control – not installed**



**Oil Collection System**



**separator tank**



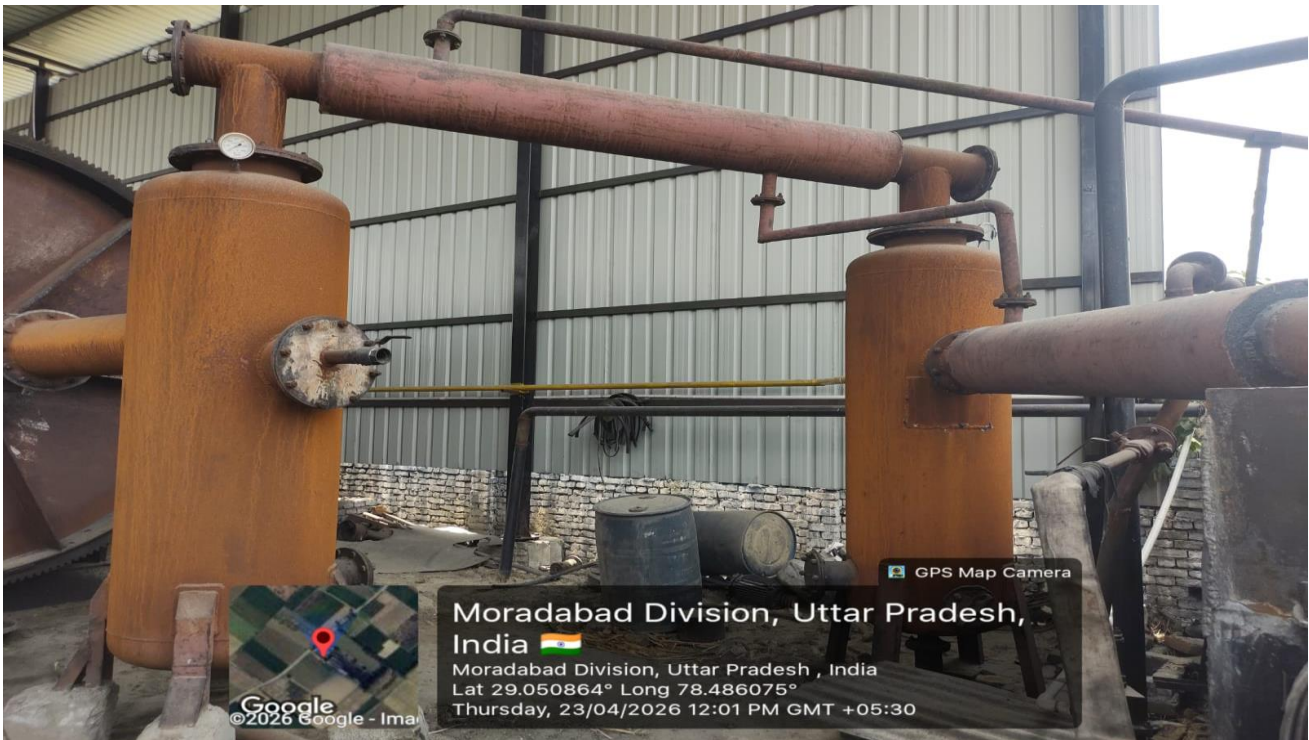
**ETP**





Moradabad Division, Uttar Pradesh, India 🇮🇳  
Moradabad Division, Uttar Pradesh, India  
Lat 29.050922° Long 78.486007°  
Thursday, 23/04/2026 11:58 AM GMT +05:30

**Storage**



Moradabad Division, Uttar Pradesh, India 🇮🇳  
Moradabad Division, Uttar Pradesh, India  
Lat 29.050864° Long 78.486075°  
Thursday, 23/04/2026 12:01 PM GMT +05:30



Condenser





**Carbon traces and Tyre Mulches were observed on the ground next to the plant**



ABC type Fire Hydrant

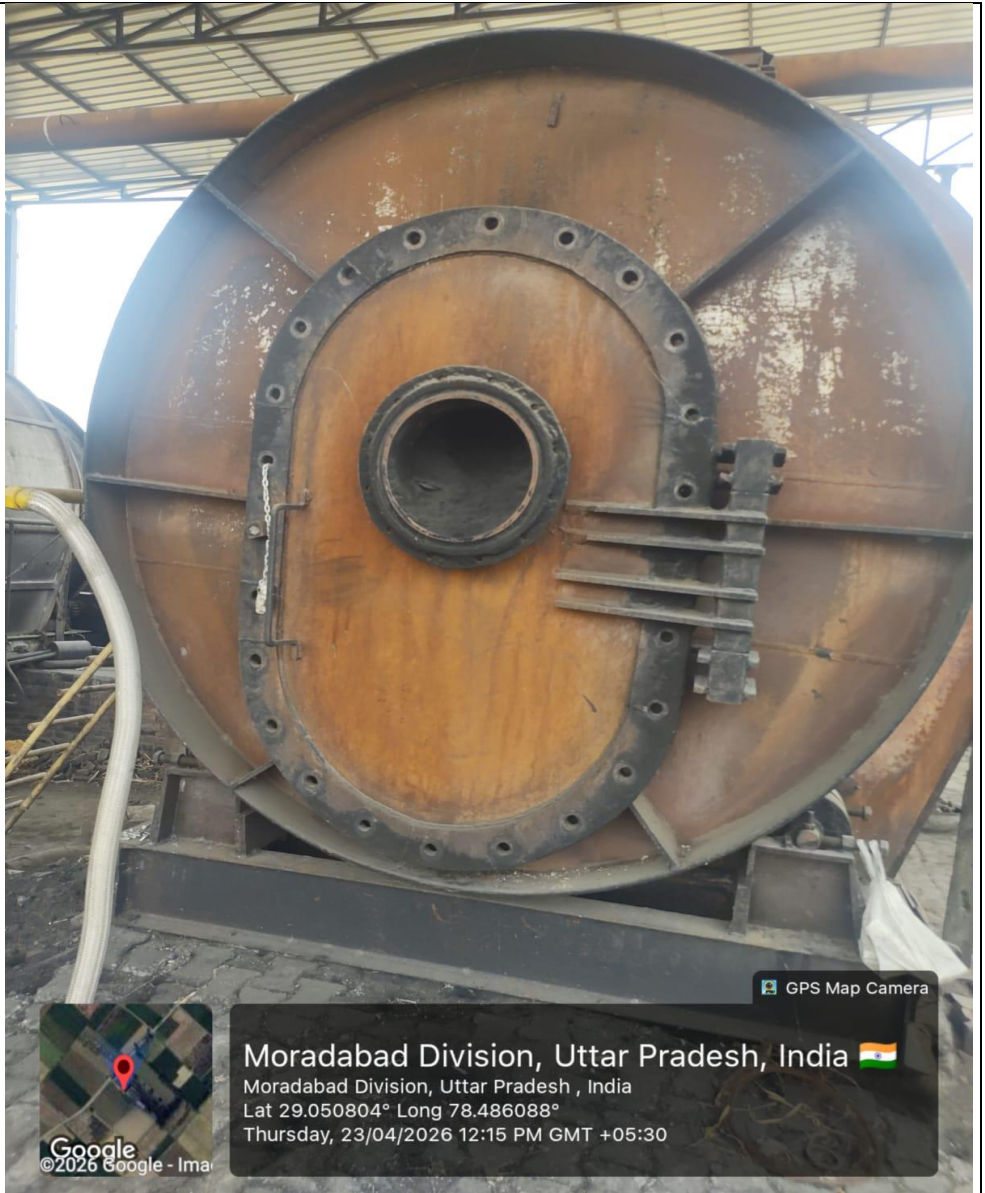
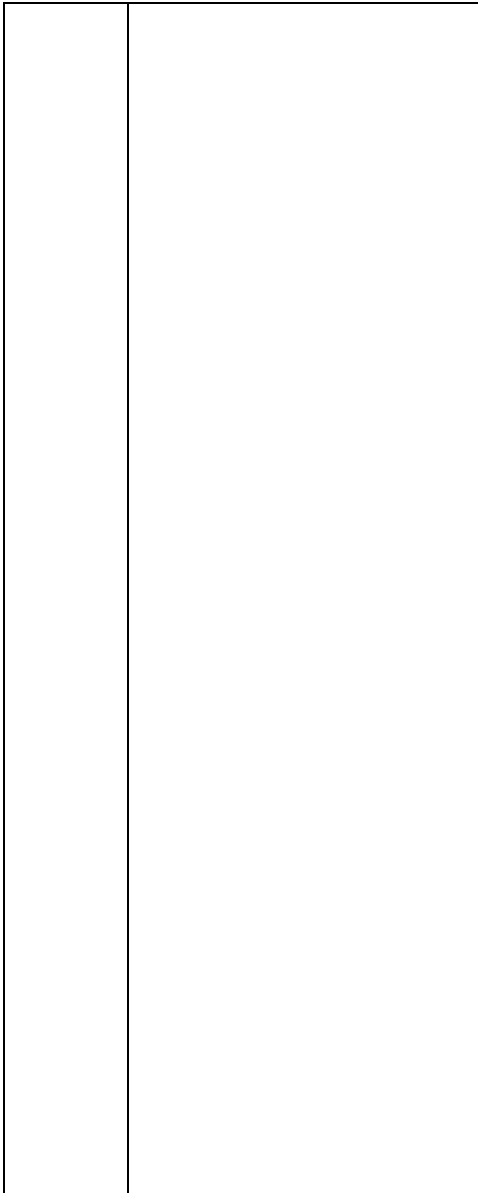
**Annexure IV**

<b><u>S.No.</u></b>	<b><u>Name</u></b>	<b><u>Geotagged photographs</u></b>
1.	<b>Raw Material</b>	 <p>GPS Map Camera</p> <p>Moradabad Division, Uttar Pradesh, India 🇮🇳 Moradabad Division, Uttar Pradesh, India Lat 29.05053° Long 78.486542° Thursday, 23/04/2026 12:03 PM GMT +05:30</p> <p>Google ©2026 Google - Im</p>

2.

**Reactors (2)**





3.

**BY Pass arrangements**

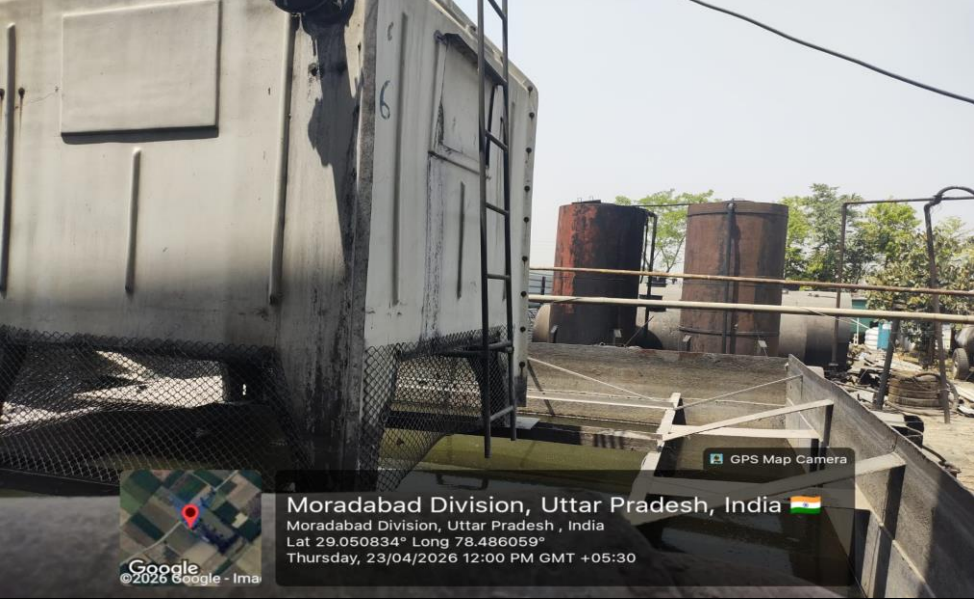


4.  
**ETP**

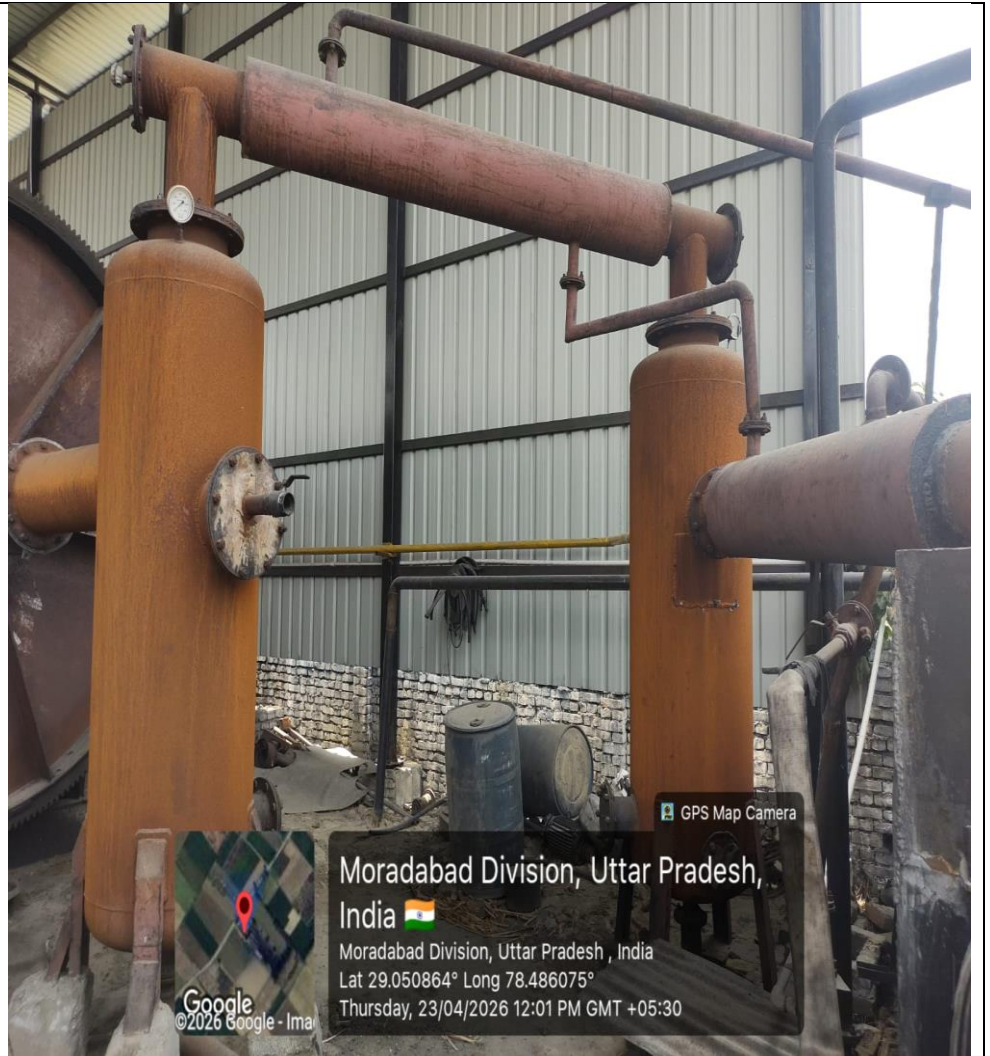


5.  
**Oil Water – Separator**



<p>5. <b>Gas purification Tank</b></p>	 <p>A photograph showing a large, horizontal cylindrical tank on a rooftop platform. The tank is surrounded by a network of pipes and structural supports. A worker is visible on the right side of the platform. The background shows a building with a corrugated metal roof. A Google Maps overlay is present at the bottom of the image, indicating the location as Moradabad Division, Uttar Pradesh, India, with coordinates Lat 29.050857° Long 78.48603° and a timestamp of Thursday, 23/04/2026 12:00 PM GMT +05:30.</p>
<p>6. <b>Oil Storage Tanks</b></p>	 <p>A photograph showing a metal structure, possibly a staircase or walkway, on a rooftop platform. In the background, two large, vertical cylindrical tanks are visible. The scene is outdoors with some trees and a clear sky. A Google Maps overlay is present at the bottom of the image, indicating the location as Moradabad Division, Uttar Pradesh, India, with coordinates Lat 29.050834° Long 78.486059° and a timestamp of Thursday, 23/04/2026 12:00 PM GMT +05:30.</p>

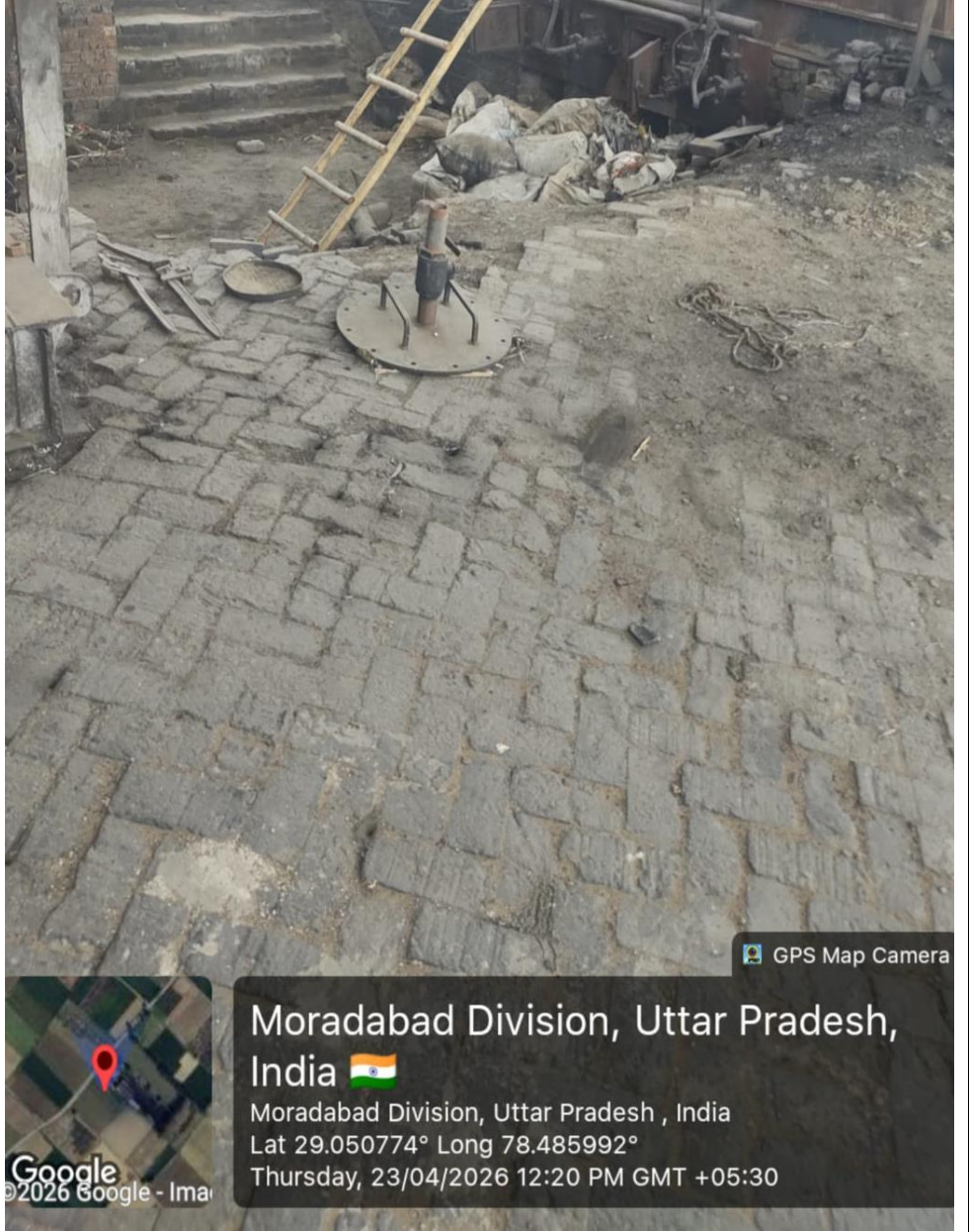
7.

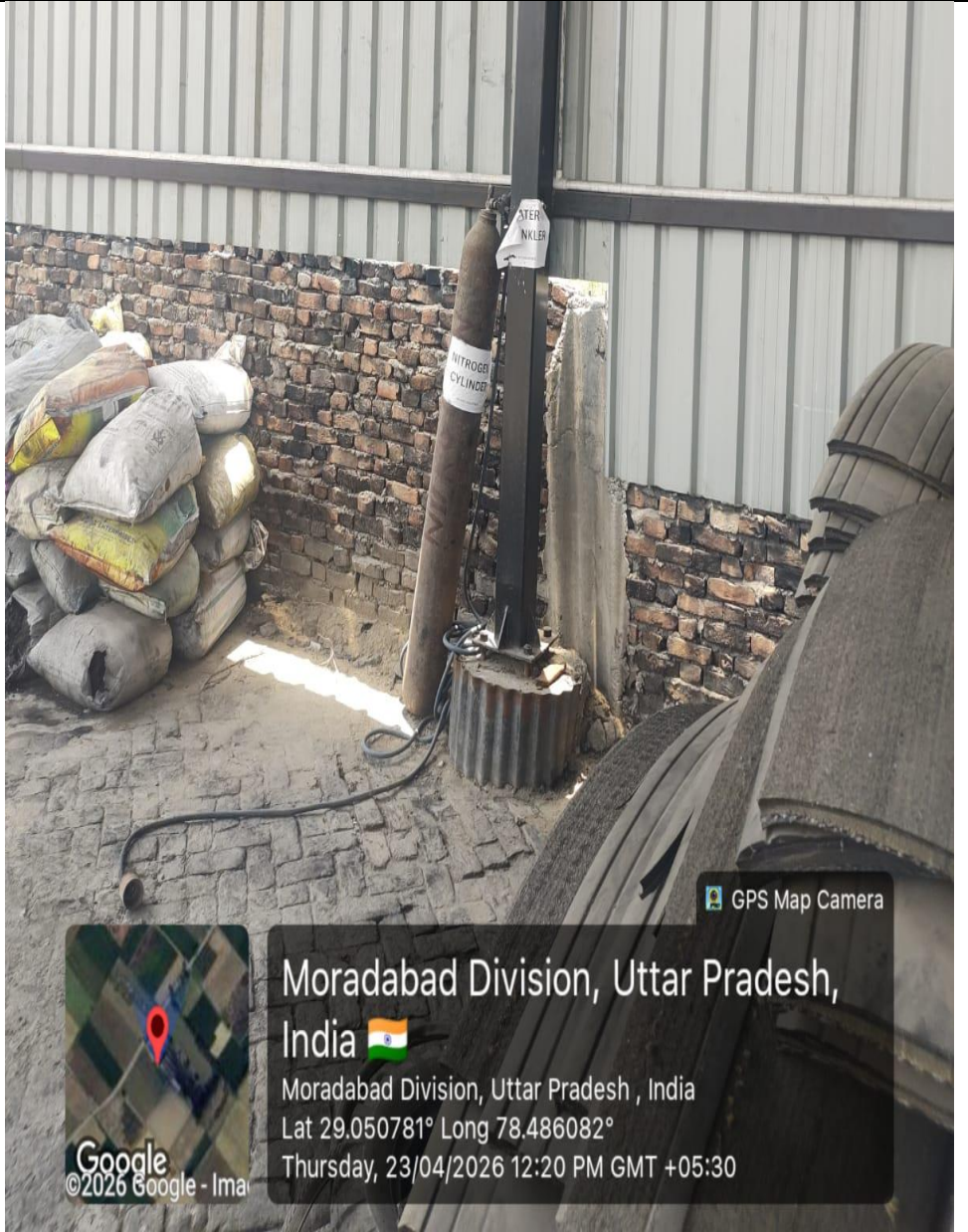
**Multi-Stage  
Condensation**

8. Oil and Gas Separation



9. **Nitrogen Purging arrangement (Temporary)**





10. **Dust Collector**



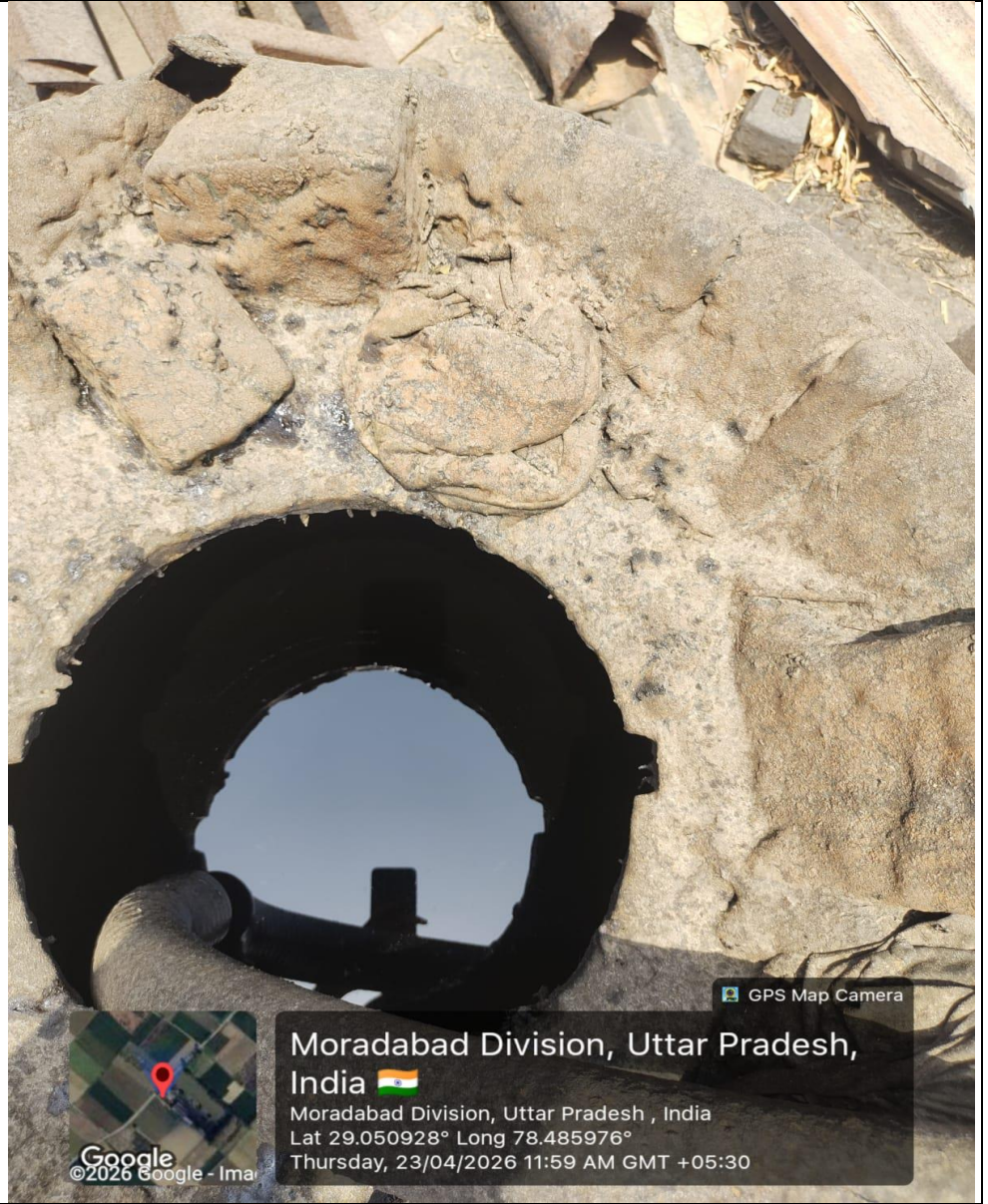
11. **Cooling Tower (2)**



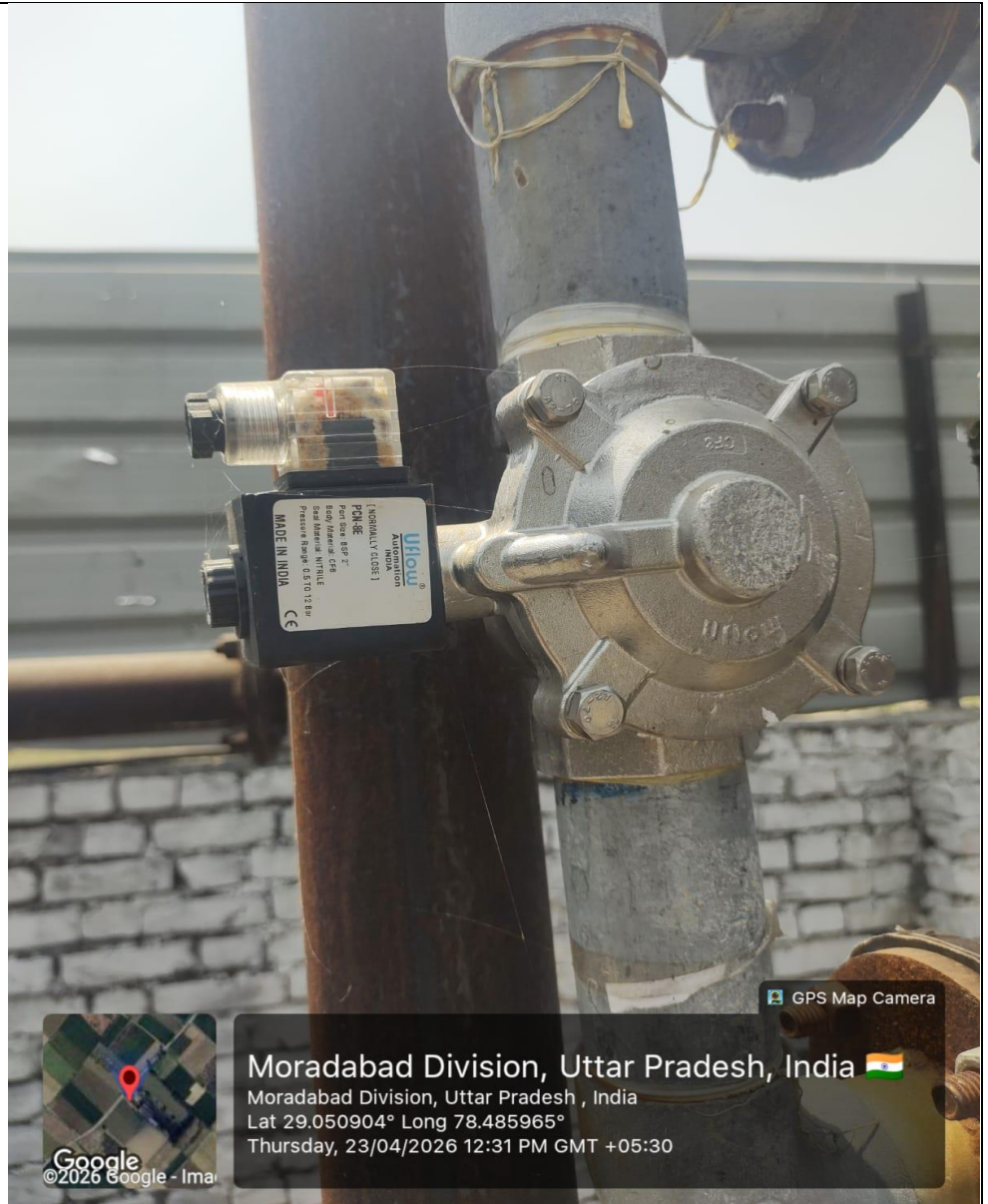
12. **Oil- Water Separator Tank**



13. Oil Collection Tank



14. Solenoid Valve



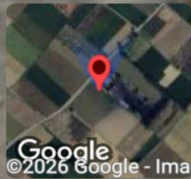
15. **Electricity Control Panel**



16. **Uninstalled PLC Device**



17. ABC Fire Hydrant



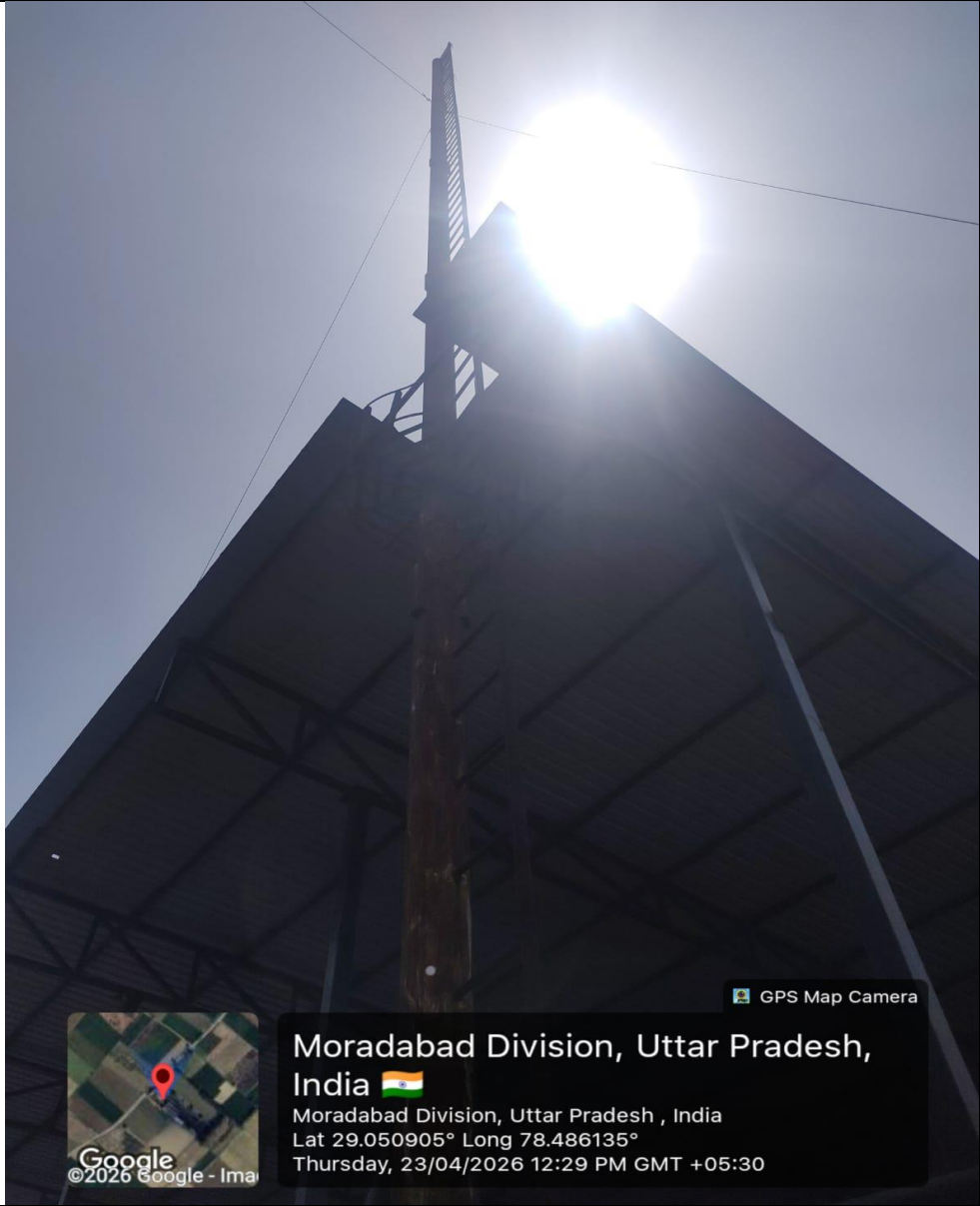
Moradabad Division, Uttar Pradesh, India 🇮🇳

Moradabad Division, Uttar Pradesh, India  
Lat 29.050837° Long 78.485986°  
Thursday, 23/04/2026 12:42 PM GMT +05:30

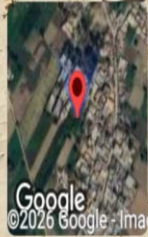
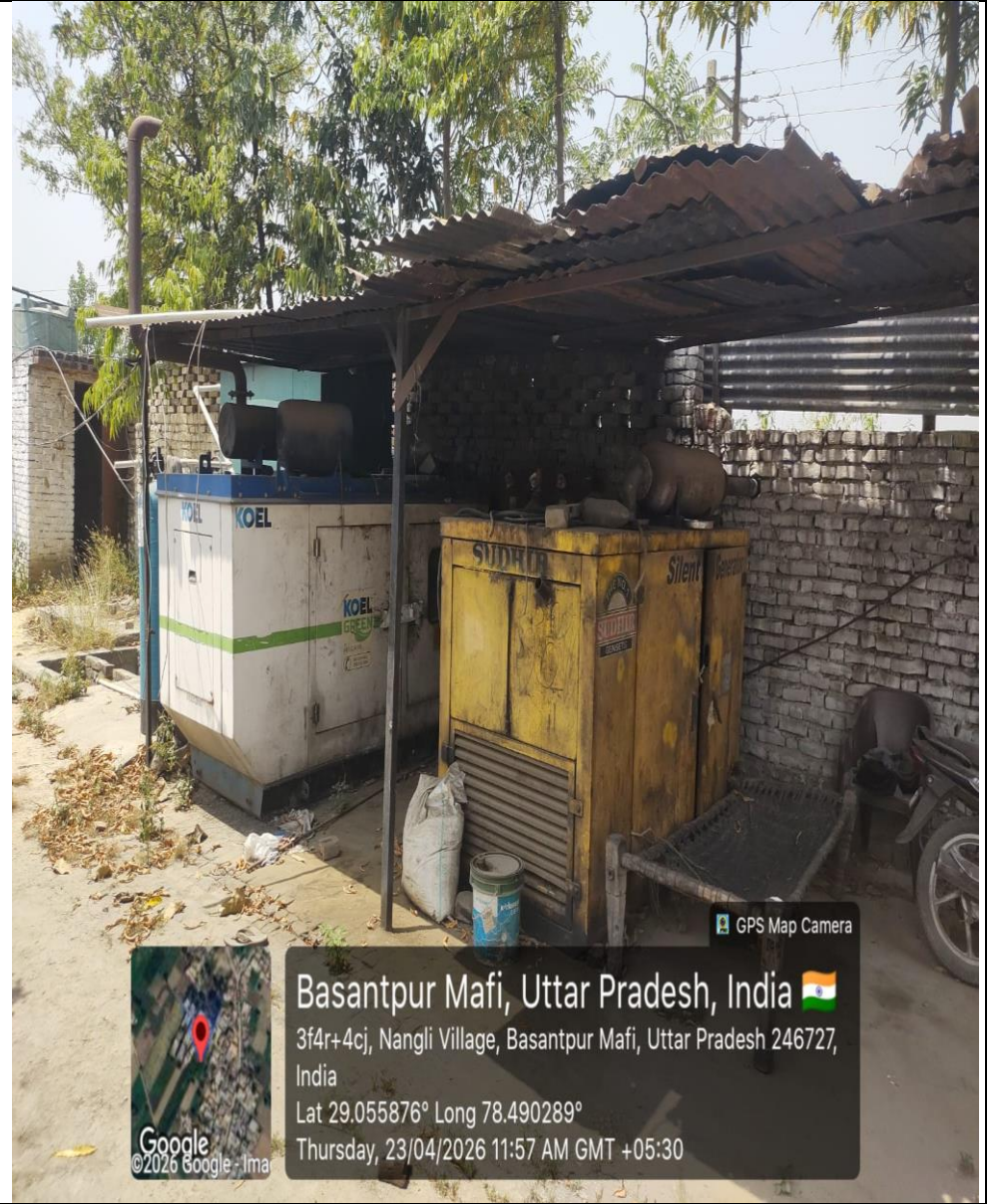
18. **Wood as an approved fuel**



19. **30meter stack height as per CTO.**



20. Sealed DG Set



GPS Map Camera  
Basantpur Mafi, Uttar Pradesh, India 🇮🇳  
3f4r+4cj, Nangli Village, Basantpur Mafi, Uttar Pradesh 246727,  
India  
Lat 29.055876° Long 78.490289°  
Thursday, 23/04/2026 11:57 AM GMT +05:30

21. **View 1**



GPS Map Camera

Moradabad Division, Uttar Pradesh,  
India 🇮🇳

Moradabad Division, Uttar Pradesh, India

Lat 29.050976° Long 78.486157°

Thursday, 23/04/2026 12:02 PM GMT +05:30

Google  
©2026 Google - Im

22. **Carbon traces  
observed on the  
ground next to the  
plant**



23. **Tyre Mulches were found in the ground**



Original Application No. 03/2025

**In the matter of:**

**Bhishm Tyagi**

Applicant

Versus

**State of Uttar Pradesh &Ors.**

Respondent(s)

**Index**

Sr. No.	Particulars	Page no.
1.	<b>Report of the Joint Committee</b> in the matter of Original Application No. 03/2025, Bhishm Tyagi Versus State of Uttar Pradesh &Ors. before Hon'ble National Green Tribunal in compliance with Hon'ble NGT order dated 24.01.2025	
2.	<b>Annexure-I</b> A copy of Hon'ble NGT order dated 24.01.2025	
3.	<b>Annexure-II</b> A copy of Consolidated consent & Authorization to the Unit Issued by UPPCB	
4.	<b>Annexure-III</b> A copy of list of attendees during inspection by the Joint Committee	
5.	<b>Annexure-IV</b> A copy of the letter from the Unit to UPPCB regarding its non-operation	
6.	<b>Annexure-V</b> Photographs taken during visit of site	
7.	<b>Annexure-VI</b> A copy of inspection Report carried out by UPPCB on 21.01.2025	
8.	<b>Annexure-VII</b> Copy of letter from District Agriculture Officer to UPPCB Regional Office Bijnor dated 15.10.2024	
9.	<b>Annexure-VIII</b> A Copy of the letter dated 06.03.2025 regarding permission to land conversion	
10.	<b>Annexure-IX</b> A copy of Udyam Registration Certificate from Ministry of Micro, Small and Medium Enterprises (MSME)	

*Rajkumar*

**Filed by Adv. Rajkumar**  
**On behalf of Central Pollution Control Board**

**Place: Delhi**

**Dated: 18.03.2025**

**INSPECTION REPORT OF THE JOINT  
COMMITTEE CONSTITUTED IN NGT MATTER  
OF ORIGINAL APPLICATION No. 03/2025,  
SHRI BHISHM TYAGI VS. GOVERNMENT  
OF UTTAR PRADESH & ORS.**

March 17, 2025

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**Inspection Report of the Joint Committee constituted by the Hon'ble NGT in  
the matter of Original Application No. 03/2025, Shri Bhism Tyagi Vs.  
Government of Uttar Pradesh & Ors.**

### 1.0 Background

In the present matter of OA 03/2025 Shri Bhism Tyagi Vs. Government of Uttar Pradesh & Ors before the PB-New Delhi of the Hon'ble NGT, the applicant (hereafter referred as complainant) has raised complaint against a unit named M/s Dev Industries located at Village -Jamaluddinpur, Post-Nagli Pathwari, Tehsil-Chandpur, District Bijnor-246727. The complainant has alleged that the said Industry is operating in agricultural land without seeking permission for change of land use and is making tarcoal and other products by burning rubber. The complainant has further alleged that the smoke and ash generated by the industry is adversely affecting the surrounding agricultural crops and posing serious health hazards to the villagers.

While hearing the matter, the Hon'ble NGT, vide its order dated 24.01.2025 constituted a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB), UPSPCB and District Magistrate, Bijnor and directed the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The CPCB is the nodal agency for coordination and compliance (Copy of Order at Annexure-I).

### 2.0 Brief about the Unit

- i. M/s Dev Industries is located at Village Jamaluddinpur, Post-Nagli Pathwari, Tehsil-Chandpur, District Bijnor-246727. The unit is situated in agriculture land and is surrounded by four agriculture fields from three sides. The owner of the Unit has two agricultural fields and the complainant has two agriculture fields around the unit.
- ii. The Unit was established in 2018 and has obtained Consent to Operate (CTO) from UPPCB after establishment. Further, UPPCB has issued Consolidated Consent & Authorization (CCA) to the Unit on 25.07.2023 and same is valid till 31.07.2028 (Copy at Annexure-II).
- iii. The Unit is a recycling facility for Waste Tyres and using pyrolysis process for the production of Tyre Pyrolysis Oil (TPO), Carbon black & Steel Wire. As per the CCA, Unit is authorized for the production of TPO/Furnace Oil -2.5 MT/day, Carbon Black - 2.5 MT/day & Steel Wire -200 kg/day.
- iv. The Unit has installed two Batch Technology based reactors of 10 MT & 8 MT capacity respectively. As per the CCA, the unit is using wood as fuel for the initial heating of the reactors, subsequently once the generation of pyro gas gets started, the same is used for heating the reactors. The flue gas generated due to combustion of fuel is being discharged through a stack of height 21 meters.
- v. The unit is using water for both Industrial and domestic purpose. The waste water generated through domestic activity is discharged into septic tank of capacity 1 KLD. Waste water generated during industrial process is reused after treatment through Effluent Treatment Plant (ETP) installed by the Unit. The Unit has installed a ETP of 5 KLD capacity. The waste water generated is treated in the ETP through Collection

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- Tank, Oil & Grease Trap, Coagulation and flocculation tank, Tube settler, Filter feed tank, Activated Carbon Filter(ACF), Multi Grade Filter (MGF), & Sludge drying beds.
- vi. The unit is having regular electricity connection and has also installed two DG sets of 62.5 KVA and 15 KVA capacity and consent for it is obtained in the CCA.

### 3.0 Observations of the Joint Committee during the Inspection

In compliance of the above directions dated 24.01.2025, the Joint Committee comprising of representatives from CPCB, UPSPCB and District Magistrate office carried out inspection of the Unit on 07.03.2025 The list of attendees is enclosed **Annexure-III**. In compliance with the Hon'ble NGT directions, both complainant & owner of the Unit also participated in the visit of the Joint Committee. Following are the observations made during the visit:

- i. The Unit was found to be non-operational at the time of inspection by the Joint Committee. The Unit informed that it is non-operational since last one month due to non-availability of the raw material i.e. Waste Tyre. Hence, the Joint Committee was unable to examine functionality of the machineries including Pollution Control Devices installed by the Unit. The Unit has also informed UPPCB about its non-operation vide its letter dated 04.03.2025 (Copy enclosed at **Annexure-IV**).
- ii. As per the provisions stipulated under Schedule-IX of the Hazardous & Other Waste (Management & Transboundary Movement) Amendment Rules, 2022 for Utilization & Management of Waste Tyre, the Unit is required to register itself as recycler at online EPR Portal of CPCB for Waste Tyre. The Unit is however not registered at the said portal and is carrying out business without registration.
- iii. The Unit has installed two Batch Technology based reactors of 10 Metric Tonne & 8 Metric Tonne capacity respectively. The Unit is using wood (as per CCA) as fuel for the initial heating of the reactors, subsequently once the generation of pyro gas gets started, the same is used for heating the reactors. The flue gas generated due to combustion of fuel is being discharged through a stack of height 21 meters. The Unit has installed wet scrubber for control emissions from the flue gas. The unit has also made provision for flaring of pyro gas in case of its excess generations or in case of emergency (Photographs enclosed at **Annexure-V**).
- iv. In the pyrolysis process, the waste tyre is fed into the reactors where it undergoes heating in the absence of oxygen. During pyrolysis process the waste tyre gets converted into Pyrolysis Oil, Carbon Black & Steel Wire.
- v. The pyrolysis oil is produced as a result of condensation of gases generated during the pyrolysis process. The Carbon Black & Steel Wire remains as residues in the reactors. The reactors have provisions for collection of carbon black without opening the reactors gate through screw conveyor process and the same prevents fugitive emission of carbon black. The Steel wire is taken out from the reactors by opening its gate after removal of carbon black. The units, however has not installed water sprinklers to control fugitive emissions from the work place. The unit has also not installed suction hoods at the opening of reactors and other transfer point for controlling fugitive emissions as prescribed under Standard Operating Procedure (SOP) for Recycling of Waste scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units" developed by CPCB. The unit is also not doing nitrogen purging for removal of any pollutant from reactor before opening it as prescribed in the said SOP.
- vi. The unit was non-operational due to non-availability of raw material, hence no waste tyre was found in the premises. The unit, however has not demarcated any area for the storage of raw material. The Tyre Pyrolysis Oil was stored in storage tanks; the carbon black was stored in HDPE bags in a storage shed. The steel wires were lying in an open area (Photographs enclosed at **Annexure-V**).

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- vii. The unit has not adopted safety measures such as Programme Logistic Control (PLC), Sensors & Alarms for detection of gas leakage, Fire alarms etc as prescribed under the SOP issued by CPCB for "Recycling of Waste Tyre Scrap for Recovery of Tyre Pyrolysis Oil, Pyro gas and Char in Tyre Pyrolysis Oil Units". The unit has only installed temperature and pressure gauges for monitoring of temperature and pressure in the reactors and condensers as a safety measures. The Unit is having flaring mechanism for control of excess pyro gas and prevention of any accident during the production process. (Photographs enclosed at **Annexure-V**).
- viii. The complainant i.e Shri Bhisim Tyagi was also present during the inspection and alleged that emissions from this unit has degraded soil quality of his fields and has even impacted the productivity. The Joint Committee visited all the agricultural fields around the Unit. The committee found that complainant has two agriculture field around the unit. One located on the backside and one located on the lateral back side of the unit. The agriculture field on the lateral back side belongs to complainant had no agricultural growth and its soil was found to be mixed with carbon black residues. The Committee further observed that there was spillage of residues of carbon black in the agricultural field of complainant, which was occurred due to broken down of one of wall of the Unit where carbon black was stored as reported by the Owner of the Unit. (Photographs enclosed at **Annexure-V**).
- ix. Representatives from UPPCB informed the joint committee that the complainant has earlier submitted the complaint of the said Unit before UPPCB & District Magistrate. In response to the same, UPPCB has carried out the inspection of the said Unit on 21.01.2025 but the unit was found non-operational at that time also (Copy of Inspection report is at **Annexure-VI**). The Unit was also inspected by District Agriculture Office on 07.10.2024, Bijnor wherein it was found and reported by District Agriculture Office, Bijnor that due to operation of the Unit there is no adverse impact on agricultural productivity of the adjacent agriculture fields. Said report was communicated by District Agricultural Officer, Bijnor to Regional Officer, Bijnor, UPPCB vide letter dated 15.10.2024. (Copy of letter dated 15.10.2024 is enclosed at **Annexure-VII**)
- x. The applicant has also alleged that the owner of the Unit has not obtained permission for change in land use as the Unit is situated at agricultural land. The unit owner submitted before the committee that presently it is operating on agricultural land and has applied for permission for land conversion on 06.03.2025. (Copy of the letter dated 06.03.2025 is given at **Annexure-VIII**)
- xi. The Unit has obtained Udyam Registration Certificate bearing registration number as UDYAM-UP-40-0015917 and certificated as Micro Industry under Manufacturing category A from Ministry of Micro, Small and Medium Enterprises (MSME) (Copy at **Annexure-IX**)

#### 4.0 Major Violations observed :

##### 4.1 Violation to CPCB SOP for "Recycling of Waste scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units" :

As per the provisions stipulated under Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2022, CPCB has prepared the SOPs for "Recycling of Waste scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units" and issued the same on 16.01.2024. The SOP has been prepared based on studies carried out by CPCB along with IIT, Delhi, NEERI & SPCBs in compliance to the order dated 06.01.2020 passed by Hon'ble National Green Tribunal in the matter of O.A. 400 of 2019. Based on studies, it was observed that Advanced Batch Automated Process (ABAP) and continuous tyre

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pyrolysis process had no significant impact on ambient air quality. Therefore, for standardizing the batch type pyrolysis operations, TPO Units shall only be allowed provided with Advanced Batch Automated Process (ABAP). The said SOP was circulated by CPCB vide email dated 19.01.2024 and letter dated 20.03.2024 to SPCBs/PCCs for its implementation.

During the visit of Joint Committee, it was observed that the Unit has not provided facility for recycling of waste tyre in line with the provisions outlined under afore-said SOP of CPCB for "Recycling of Waste scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units". As per the SOP the existing Batch Process Units have to upgrade to Advanced Batch Automated Process (ABAP) Unit having features such as PLC based control arrangement, bypass arrangement for pyro gas from reactor door to primary condenser, installation of gas sensors, pressure, temperature gauges at reactor & storage tank, gas /fire alarm system, flaring of entire pyro gas during emergency, arrangement for re-circulation of pyro gas for reactor's heating, provision for flaring of pyro gas, suction hoods over the gate of reactor and char bagging area, water sprinkler system and mechanized arrangement for removal of char and steel scrap and arrangement of Nitrogen gas (N) purging to address environmental and safety concerns.

**4.2 Violation to Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2022 regarding registration at CPCB EPR portal for Waste Tyre:**

During the visit, the Unit was found to be operating without obtaining registration of Waste Tyre under EPR Portal of CPCB. As per Schedule-IX of the of the Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2022, operation without registration is not allowed.

**4.3 Violation regarding operation of recycling plant at agricultural land:**

During the visit, it was found that the Unit is operating in an agriculture land without obtaining permission for change in land use. It was also observed that the owner of the Unit did not take any corrective measures for removal of spillage of carbon black.

**4.4 Violation to condition of CCA:**

The height of the stack provided for the release of flue gases from the reactor installed by the unit is 21 meters, however as per the CCA condition and per the CPCB SOPs, the minimum height of the stack should be 30 meters.

**5.0 Remedial Actions Proposed for the Owner of the Unit**

Based on the findings made during the visit carried out by the Joint Committee, following remedial actions are proposed to be taken by the Owner of the Unit

- A. To upgrade its Unit to Advanced Batch Automated Technology Process (ABAP) as per CPCB SOP dated 16.01.2024 for "Recycling of Waste scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units" and provide below mentioned features:

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- i. Automatic control systems such as Programmed Logic Control (PLC) for measurement and control of temperature and pressure along with safety inter-locks in case of increase of temperature or pressure to cut off heating of the reactor
  - ii. Sensors along with alarm system at all the transfer points throughout the plant to detect any leakage of flammable vapours from the system
  - iii. Bypass arrangement for pyro gas from reactor door to primary condenser,
  - iv. Gas
  - v. Fire detectors, sprinklers and fire hydrant with necessary pumping system and water storage should be provided in the process area, product and raw material storage area,
  - vi. Provision for suction hoods over the gate of reactor and char bagging area,
  - vii. Water sprinkler system, and
  - viii. Mechanized arrangement for removal of char and steel scrap and arrangement of Nitrogen gas (N) purging to address environmental and safety concerns.
- B. To increase the height of its stack upto 30 meters as per Consolidated Consent & Authorisation.
  - C. To develop green belt across its periphery. The green belt may not be less than 5% of the total area of the plot in line with CPCB SOP.
  - D. To provide concrete flooring for storage of Raw Material & End Products as required under CPCB SOP.
  - E. To register under CPCB online Waste Tyre EPR Portal as per the provisions stipulated under schedule-IX of the Hazardous & Other Waste (M&TM) Amendment Rules, 2022 for Utilization & Management of Waste Tyre.
  - F. To remove the spillage of carbon black immediately from the agricultural land of complainant.
  - G. To obtain permission for Change in Land Use from concerned department.

#### 6.0 Action Points proposed for UPPCB:

Based on the violations at Section 4.0 of this report, UPPCB to ensure that:

- 6.1 The unit does not operate unless compliance as at Section 5 .0 above are complied.
- 6.2 Environmental Compensation is imposed for the above mentioned violations.
- 6.3 Upon removal of spilled carbon black, UPPCB to ensure re-assessment of the complainant agriculture field by the District Agricultural Officer, Bijnor, to re-asses the agricultural field and take appropriate actions

  
(Santosh Kumar Yadav)  
Tehsildar, Tehsil –Chandpur  
District Magistrate Office-  
Bijnor

  
(Vijay)  
Regional Officer - Bijnor  
Uttar Pradesh Pollution Control  
Board

  
(Meetu Puri)  
Sc-C, WM-III Division  
Central Pollution Control  
Board

### List of Annexure

- NGT Order copy –**Annexure I**
- CTO/CCA Copy - **Annexure-II**
- List of Attendees - **Annexure-III**
- Letter Communication to UPSPCB- **Annexure -IV**
- Photographs of Unit- – **Annexure- V**
- Inspection report of UPPCB dated 21.03.2025 **Annexure- VI**
- Agriculture Deptt report – **Annexure-VII**
- Land Conversion Application ( Copy at **Annexure-VIII**)
- DIC Certificate- **Annexure - IX**

Item No.03

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No.03/2025

Bhishm Tyagi

Applicants

Versus

State of Uttar Pradesh &amp; Ors.

Respondents

Date of hearing: 24.01.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Applicant in person.

**ORDER**

1. Mr. Bhishm Tyagi resident of Baseda Taga, Police Station/Tehsil Naugawan Sadat, District Almora has sent the present letter petition complaining about operation of industry by Project Proponent M/s. Dev Industry in gata no 49 in village Jamaluddinpur, Tehsil Chandpur, District Bijnor, Uttar Pradesh in violation of environment norms.

2. Under the orders of Hon'ble Chairperson the above said letter petition has been treated and registered as O.A. No. 03/2025 under sections 14 and 15 of the National Green Tribunal, 2010 for exercising suo-moto jurisdiction in view of law laid down by Supreme Court in **Municipal Corporation of Greater Mumbai Versus Ankita Sinha and others, (2022) 13 SCC 401.**

3. The applicant has submitted that Mr. Rahul Tyagi and Mr. Sahin Tyagi, residents of village Baseda Taga, Tehsil Naugawan Sadat, District

Amroha, Uttar Pradesh have illegally setup above said industry on the border of village Baseda Taga and village Budhpur, District Bijnor, Uttar Pradesh in agricultural land comprised in gata no. 49 without seeking permission for change of land use and are making tarcoal and other products by burning rubber. The smoke and ash generated by the industry is adversely affecting the surrounding agricultural crops and poses serious health hazards to the villagers. The applicant submitted application dated 23.09.2024 to the Regional Officer, Uttar Pradesh Pollution Control Board (UPPCB), Bijnor and the District Magistrate, Bijnor but no action has been taken on the same.

4. *Prima facie*, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.

5. In view of the averments made in the application, we consider it necessary to seek response of (1) State of Uttar Pradesh through Secretary, Environment, Forest and Climate Change Department, Government of Uttar Pradesh, (2) Director, Industries Department, Government of Uttar Pradesh, (3) District Magistrate, Bijnor, (4) Uttar Pradesh State Pollution Control Board (UPSPCB) through Member Secretary and (5) M/s. Dev Industries through Mr. Rahul Tyagi and Mr. Sachin Tyagi village Baseda Taga, Tehsil Naugawan Sadat, District Amroha, Uttar Pradesh who are impleaded as respondents No. 1 to 5.

6. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no. 1 to 5 requiring them to file their reply/response at least three days before the next date of hearing fixed.

7. Notice be served on M/s. Dev Industries through the District Magistrate, Bijnor and for this purpose notice issued to M/s. Dev Industries be sent to the District Magistrate, Bijnor by E-mail for getting service of the same effected on it and sending his report in this regard

8. In view of the averments made in the application, we also consider it necessary that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB), UPSPCB and District Magistrate, Bijnor and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The CPCB will be the nodal agency for coordination and compliance.

9. Report of the Joint Committee may be submitted at least one week before the next date of hearing fixed.

10. List for further consideration on 20.03.2025.

11. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the Member Secretaries of Central Pollution Control Board (CPCB) and UPSPCB and District Magistrate, Bijnor by e-mail for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

January 24, 2025  
O.A. No.3/2025



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

188470/UPPCB/Bijnore(UPPCBRO)/CTO/both/BIJNOR/2023

Date: 25/07/2023

To,

M/s

DEV INDUSTRIES

VILLAGE-JAMALUDDINPUR, POST-NAGLI PATHWARI,  
TEHSIL-CHANDPUR, DISTT-BIJNOR ,BIJNOR,246727

Application Id-  
21959820

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **DEV INDUSTRIES** located at **VILLAGE-JAMALUDDINPUR, POST-NAGLI PATHWARI, TEHSIL-CHANDPUR, DISTT-BIJNOR ,BIJNOR,246727.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **DEV INDUSTRIES** granted for the period from **01/08/2023 to 31/07/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Furnace oil	2.5	Metric Tonnes/Day
2	Carbon Black	2.5	Metric Tonnes/Day
3	Steel wire	200	Kg/Day

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	01 KLD	Septic Tank	
Industrial	NA	NA	

(ii) **Trade Effluent Treatment and Disposal :-**The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	6.5-9.0

2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Total Suspended Solids	100 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	20 KVA & 15 KVA DG SETS	DIESEL	2	Particulate Matter	As per norms
2	FURNACE 02 NO.	WOOD/Bio Briquette 500 kg/day	1	Particulate Matter	30 Meter Stack Height from Ground Level and wet scrubber as APCS

#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	3	Particulate Matter	As per norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time

	75	70	65	55	55	45	50	40
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**Essential documents to be submitted by the Industry/Unit as Applicable :-**

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. Strict compliance of points as described below are to be ensured and the compliance report should be submitted within a month.
2. This consent is valid for the production of Furnace oil-2.5 MT/day, Carbon Black-2.5 MT/day and Steel wire-200 kg/day Only.
3. The industry should be installed water meters at different points of water supply source.
4. Audited industrial balance sheet or C.A. certificate of total investment (Net fixed assets+ current assets-current liabilities) should be submitted within a month.
5. Environment statement should be submitted within the time frame (up to 30 September).
6. Rain Water harvesting system for conservation of groundwater should be installed and submit the compliance report within two month time.
7. This consent is issued purely from an environmental angle and the Board shall not be responsible for any claim, counterclaim, ownership, partnership etc of the unit.
8. This consent is valid for only domestic discharge of 01 KLD.
9. Exhaust pipe of 20 KVA & 15 KVA DG Sets should be 1.5 meter & 1.5 meter high from nearby roof top.
10. Air pollution control system such as wet scrubber, Chimney should be installed, operated and maintained in such a way that pollution quality has to be within Board norms.
11. The unit should be operated in such a way that ambient air quality must be within norms.
12. Industry shall develop Green Belt in a minimum of 33 percent area of Industrial premises as per the provisions laid down in office order no. H16404/220/2018/02 dated 16.02.2018 of U.P. Pollution Control Board. A copy of said office order is available on the website of U.P. Pollution Control Board [www.uppcb.com](http://www.uppcb.com)
13. Unit should comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act, 1986, and the direction issued by Hon'ble National Green Tribunal, New Delhi.
14. Unit should be complied the Solid Waste Management Rules, 2016.
15. Unit shall obtain NOC for abstraction of ground water from UP Ground water department and submit in this office.
16. The order passed by Hon'ble NGT regarding the industries producing tire pyrolysis oil from waste tire scrap will be valid for the industry.
17. The compliance of the S.O.P. issued by the industry for the production of tire pyrolysis oil from waste tire scrap should be ensured.
18. The affidavit dated-25.07.2023 sent by the industry regarding conversion of batch process plant into continuous plant and establishment of effluent treatment plant of sufficient capacity as per SOP and compliance of SOP should be followed literally the compliance regarding conversion should be done earliest.
19. This consent deemed cancelled in the condition of if any valid complaint received to this office and in case of non compliance of the consent condition. This consent will be revoked without any further notice/information.

Digitally signed  
by Vijay  
Date: 2023.07.25  
18:12:48 +05'30'  
**Vijay**  
Regional Office

Copy to:



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment )  
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है । वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें । इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें । प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है । वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं । उपयोग में न होने पर बिजली उपकरणों को बंद करें । स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है ।

## U.P. Pollution Control Board

## CONSENT ORDER

Ref No. - 41792/UPPCB/Bijnore(UPPCBRO)/CTO/air/BIJNOR/2018

Dated : 22/12/2018

To ,

Shri SACHIN KUMAR  
M/s DEV INDUSTRIES  
VILLAGE-JAMALUDDINPUR, POST-NAGLI PATHWARI, TEHSIL-CHANDPUR, DISTT-  
BIJNOR ,BIJNOR,246727  
BIJNOR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)  
to M/s. DEV INDUSTRIES

Reference Application No. 3872968

Dated : 22/12/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s DEV INDUSTRIES. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 15/12/2018 to 31/07/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board  
Digitally signed by GIRISH CHANDRA  
VERMA  
Date: 2018.12.22 17:20:23 +05'30'  
Regional Officer

Enclosed : As above  
(condition of consent):

Copy to: Chief Environment Officer, Circle-7, U.P. Pollution Control Board, Lucknow.

Digitally signed by GIRISH CHANDRA VERMA  
Date: 2018.12.22 17:20:48 +05'30'

Regional Officer

## U.P. Pollution Control Board

Dated : 22/12/2018

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Furnace oil-2.5 TPD, Carbon Black-2.5 TPD and Steel wire-0.2 TPD..
- 2(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Furnace	Wood 500 kg/day	02	Particulate Matter	11 mtr.
2	20 KVA and 15 KVA D.G. Set	Diesel	01	Particulate Matter	1.5 mtr. and 1.5 mtr.

- 2(b). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	02	Particulate Matter	750 mg/M3

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
4. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

## Specific Conditions:

Digitally signed by  
GIRISH CHANDRA  
VERMA  
Date: 2018.12.22  
17:21:11 +05'30'

M/S DEV INDUSTRIES, VILLAGE-JAMALUDDINPUR, POST-NAGLI PATHWARI, TEHSIL-CHANDPUR, DISTT-BIJNOR.

1. Strict compliance of points as described below are to be ensued and the compliance report should be submitted within a month.
2. Air pollution control system such as Wet Scrubber, Chimney should be installed, operated and maintained in such a way that pollution quality has to be within Board norms.
3. The industry should be operated in such a way that ambient air quality must be within norms.
4. This consent is valid for production capacity of Furnace oil-2.5 TPD, Carbon Black-2.5 TPD and Steel wire-0.2 TPD.
5. Audited industrial balance sheet or C.A. certificate of total investment (Net fixed assets+ current asset- current liabilities) should be submitted within a month.
6. Environment statement should be submitted within time frame (up to 30 September).
7. Rain Water harvesting system for conservation of ground water should be installed and submit the compliance report within two month time.
8. This consent is issued purely from environmental angle and the Board shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.
9. Height of Chimney of Furnace should not be less than 11 meter high from the ground level.
10. Unit should comply the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016.
11. At least 20% bio fuel such as bio brackets must be used in your Industry as per availability.
12. Unit should be submitted desired NOC/Licenses/Permission of other Gov. Department within one week.
13. The Unit shall develop Green Belt in minimum 33 percent area of Industrial premises as per the provisions laid down in office order no. H16404/220/2018/02 dated 16.02.2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution control Board [www.uppcb.com](http://www.uppcb.com).
14. Furnace Ash should be disposed for earth filling in low lying area.
15. Height of flare stack should be 30 mtr. For Ground level.
16. Notification no-12-40/2013-HSMD, Dated-05.06.2016 of Moef & cc, should be complied.
17. Closed loop circuit should be used for Carbon Black Handling.

Issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board .**

Digitally signed by GIRISH CHANDRA VERMA  
Date: 2018.12.22 17:21:32 +05'30'

**Regional Officer**

## CONSENT ORDER

Ref No. -  
41798/UPPCB/Bijnore(UPPCBRO)/CTO/water/B  
IJNOR/2018

Dated : 22/12/2018

To ,

Shri SACHIN KUMAR  
M/s DEV INDUSTRIES  
VILLAGE-JAMALUDDINPUR, POST-NAGLI PATHWARI, TEHSIL-CHANDPUR, DISTT-  
BIJNOR ,BIJNOR,246727  
BIJNOR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. DEV INDUSTRIES

Reference Application No :3873189

Dated :22/12/2018

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. DEV INDUSTRIES is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 15/12/2018 to 31/07/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Digitally signed by GIRISH CHANDRA

VERMA

Date: 2018.12.22 17:04:01 +05'30'

Regional Officer

Enclosed : As above  
(condition of consent):

Copy to: Chief Environment Officer, Circle-7, U.P. Pollution Control Board, Lucknow.

Digitally signed by GIRISH CHANDRA

VERMA

Date: 2018.12.22 17:04:42 +05'30'

Regional Officer

**U.P. POLLUTION CONTROL BOARD, LUCKNOW**

Consent Order No. 3873189/ Water

Dated : 22/12/2018

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Furnace oil-2.5 TPD, Carbon Black-2.5 TPD and Steel wire-0.2 TPD..
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	01	Septic Tank
2	Industrial	00	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l

- 4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

**Specific Conditions:**

Digitally signed by  
GIRISH CHANDRA  
VERMA  
Date: 2018.12.22  
17:05:29 +05'30'

SHYAM DEV INDUSTRIES, VILLAGE-JAMALUDDINPUR, POST-NAGLI PATHWARI, TEHSIL-  
BIJANPUR, DISTT-BIJNOR.

1. Strict compliance of points as described below are to be ensured and the compliance report should be submitted within a month.
2. The industry should be installed water meter at different points of water supply source.
3. This consent is valid for production capacity of Furnace oil-2.5 TPD, Carbon Black-2.5 TPD and Steel wire-0.2 TPD.
4. Audited industrial balance sheet or C.A. certificate of total investment (Net fixed assets+ current asset- current liabilities) should be submitted within a month.
5. Environment statement should be submitted within time frame (up to 30 September).
6. Rain Water harvesting system for conservation of ground water should be installed and submit the compliance report within two month time.
7. This consent is issued purely from environmental angle and the Board shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.
8. This consent is valid for only domestic discharge of 1 KLD.
9. Water Pollution Activity in the process is not allowed.
10. Treated effluent should be totally recycled in process /used in irrigation purpose. Don't discharge any industrial effluent from the unit.
11. Unit should be comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act, 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.
12. Unit should be complied the Solid Waste Management Rules, 2016.
13. The industry should be proper disposed the solid waste.
14. Unit should comply the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016.

Issued with the permission of competent authority .



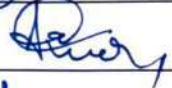




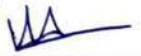
For and on behalf of U.P. Pollution Control Board .

Digitally signed by GIRISH CHANDRA VERMA  
Date: 2018.12.22 17:06:01 +05'30'

Regional Officer

## List of Attendees

## Annexure - III

S.No	Name	Designation	Agency/Organization	Contact details/ Mail ID	Signature
1.	Bhishm Tyagi	Complainant		9012296058	
2.	Rahul Tyagi		DER / NO.	9758664935	
3.	Sachin Kumar		Devind - Bijnor - U.P. - Bijnor - U.P.	9759251478	
4.	Souresh Kumar Jais	TEKSLDAR CHANDPUR	TEKSL - CHANDPUR	9454416908	
5.	VIJAY	Regional Officer	U.P.C.A, Bijnor	7839891695	
6.	Suresh Tripathi	S.A	U.P.P.C.B Bijnor	7039091691	
7.	MEETU PURI	SC-C	Central Pollution Control Board.	9918094034	
8.	Varsha Meen	SC-B	CPCB, HO, Delhi	9560736448	
9.					
10.					
11.					

Received by  
Anil  
04-03-2025

# DEV INDUSTRIES Annexure -

Rubber Processed Oil, Carbon, Steel Wire etc. IV

सेवा में,

राष्ट्रीय आधिकारी

उत्पन्न प्रदूषण नियंत्रण बोर्ड

बिजनोर

महोदय,

निवेदन है कि मेरा उद्योग M/S Dev Industries जमालुद्दीनपुर  
जिला बिजनोर में स्थित है मेरा उद्योग कचरे को सी (एचए)  
उपलब्धता न होने के कारण विगत एक माह से बन्द है  
उद्योग के संचालन से पूर्व आपके विभाग में सूचना दायित्व कर  
दी जायेगी

दिनांक

4/3/2025

प्रार्थी:

*(Signature)*

(Proprietor)

**Annexure-III**

M/S. Dev Industries-

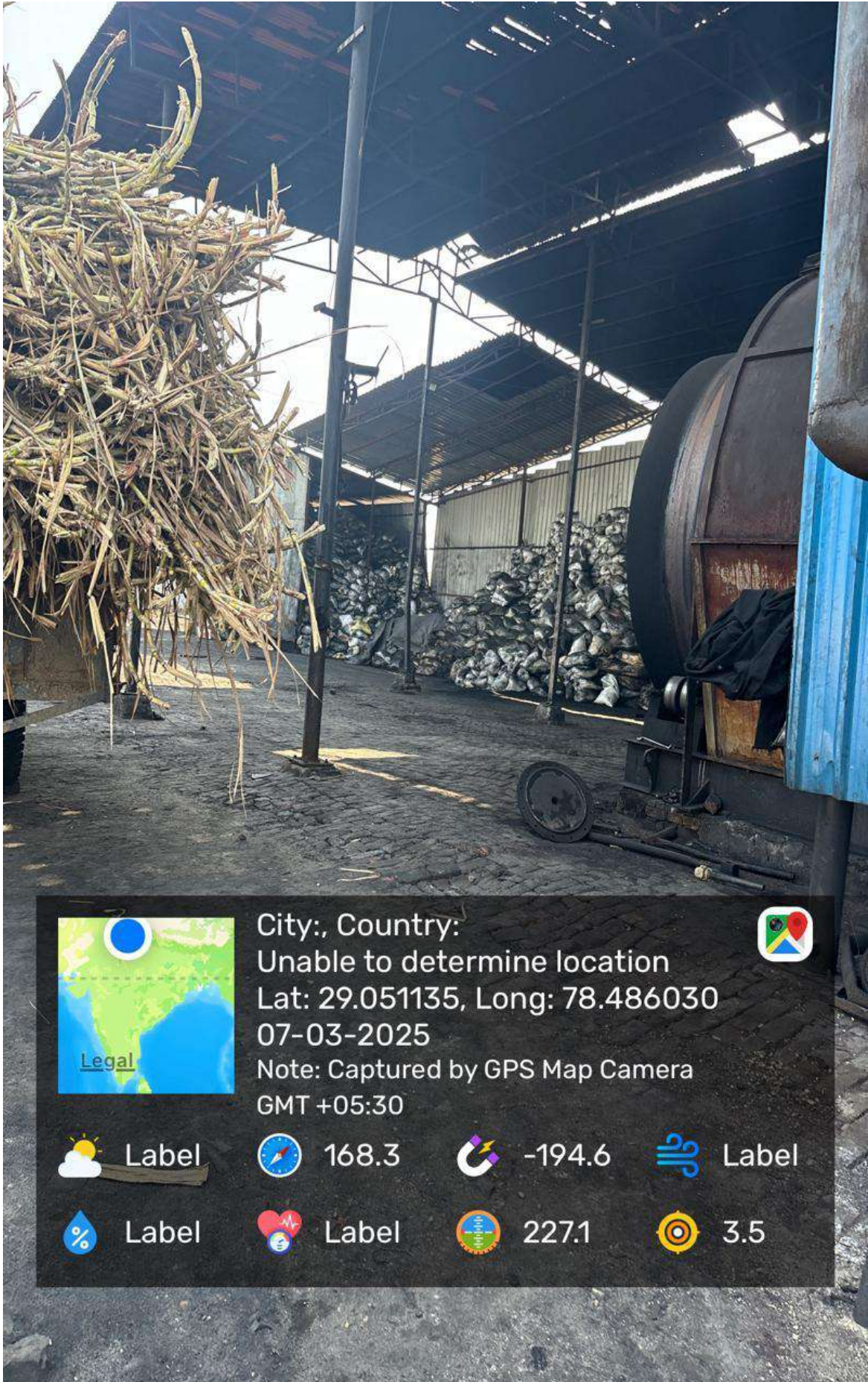
JAMALUDDINPUR BIJNOR

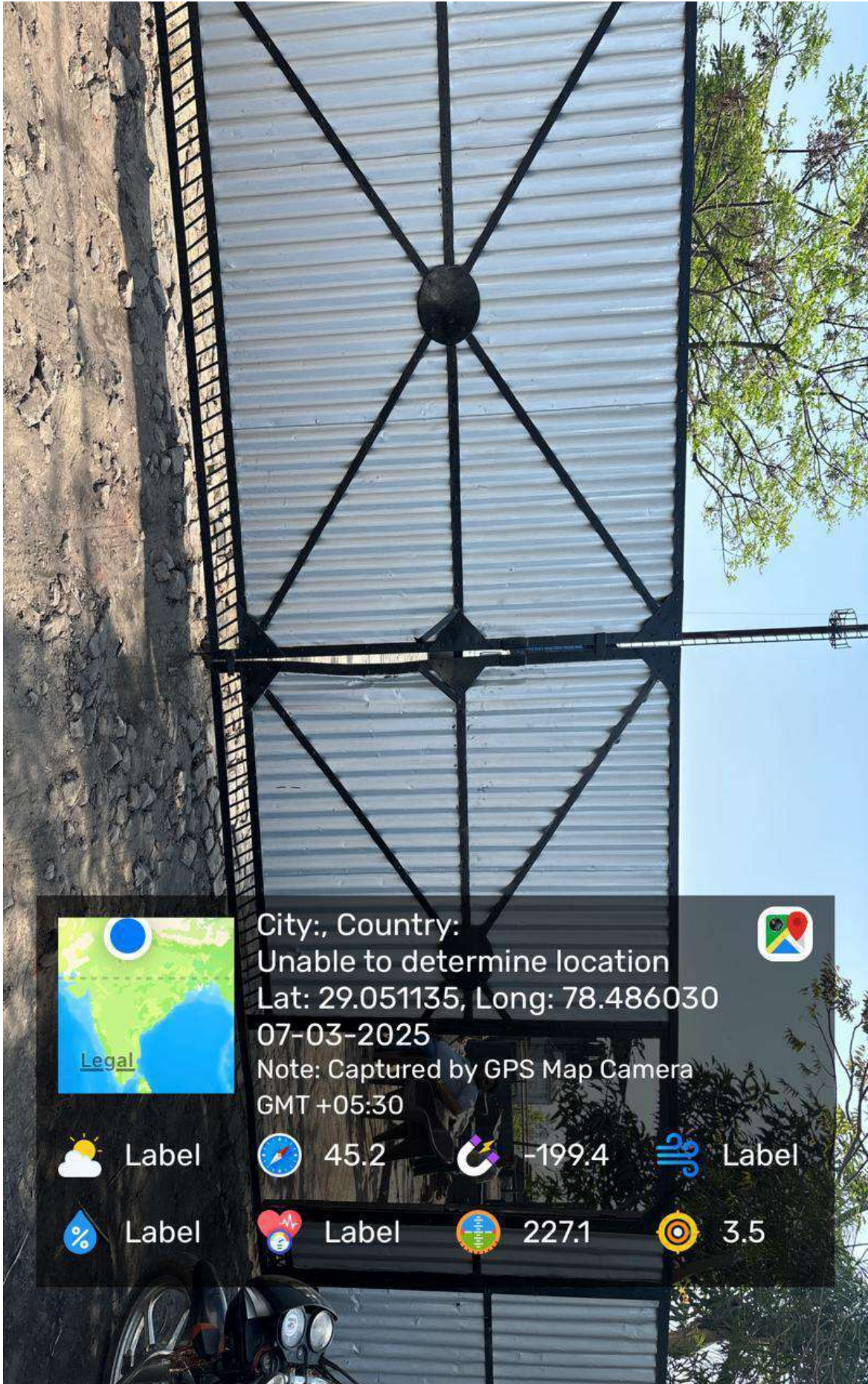
9759251478, 9758664935

AEE/SA

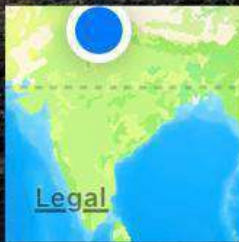
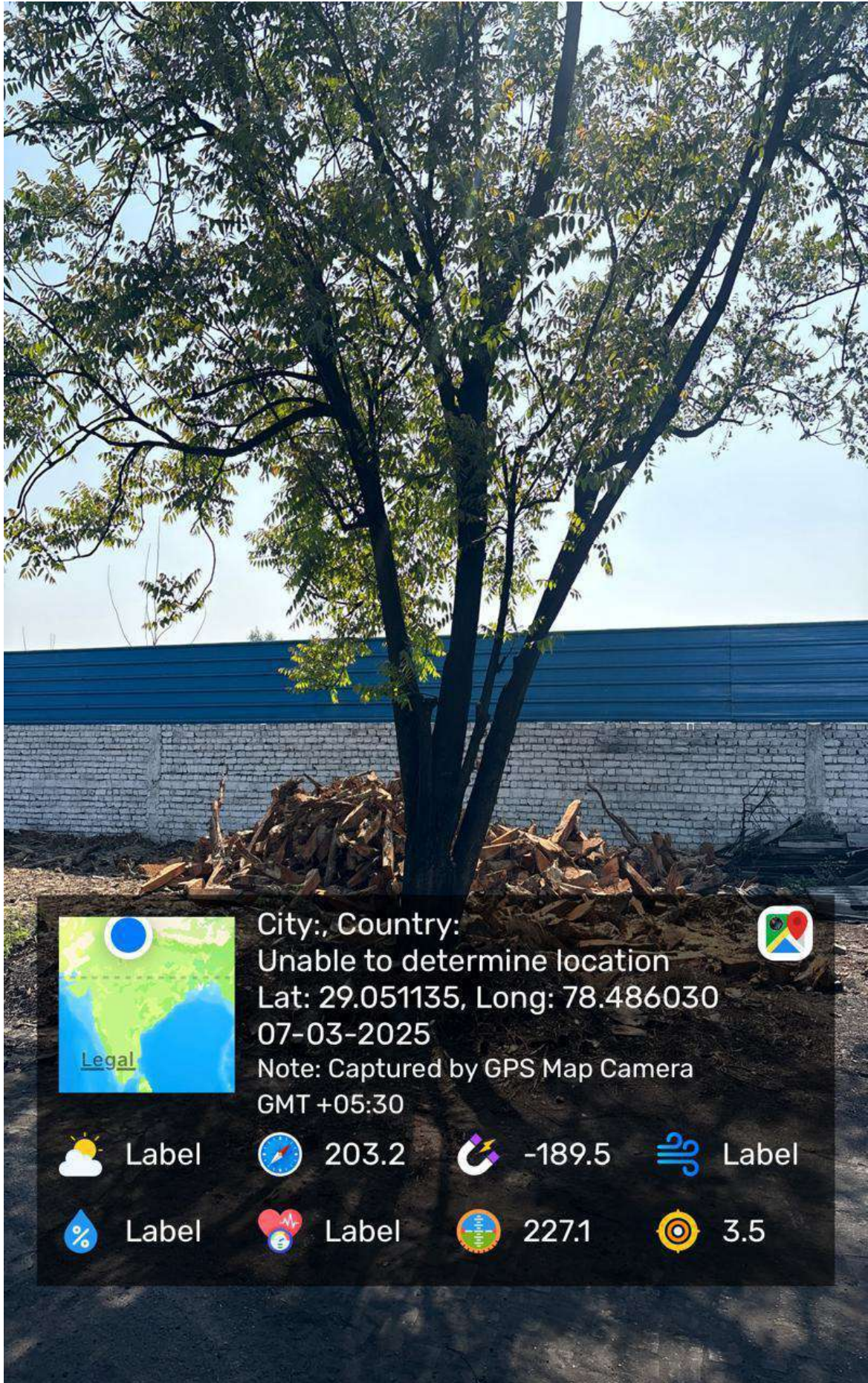
*(Signature)*  
04/3/25











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 07-03-2025  
 Note: Captured by GPS Map Camera  
 GMT +05:30




 Label

 203.2

 -189.5

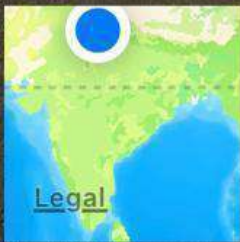
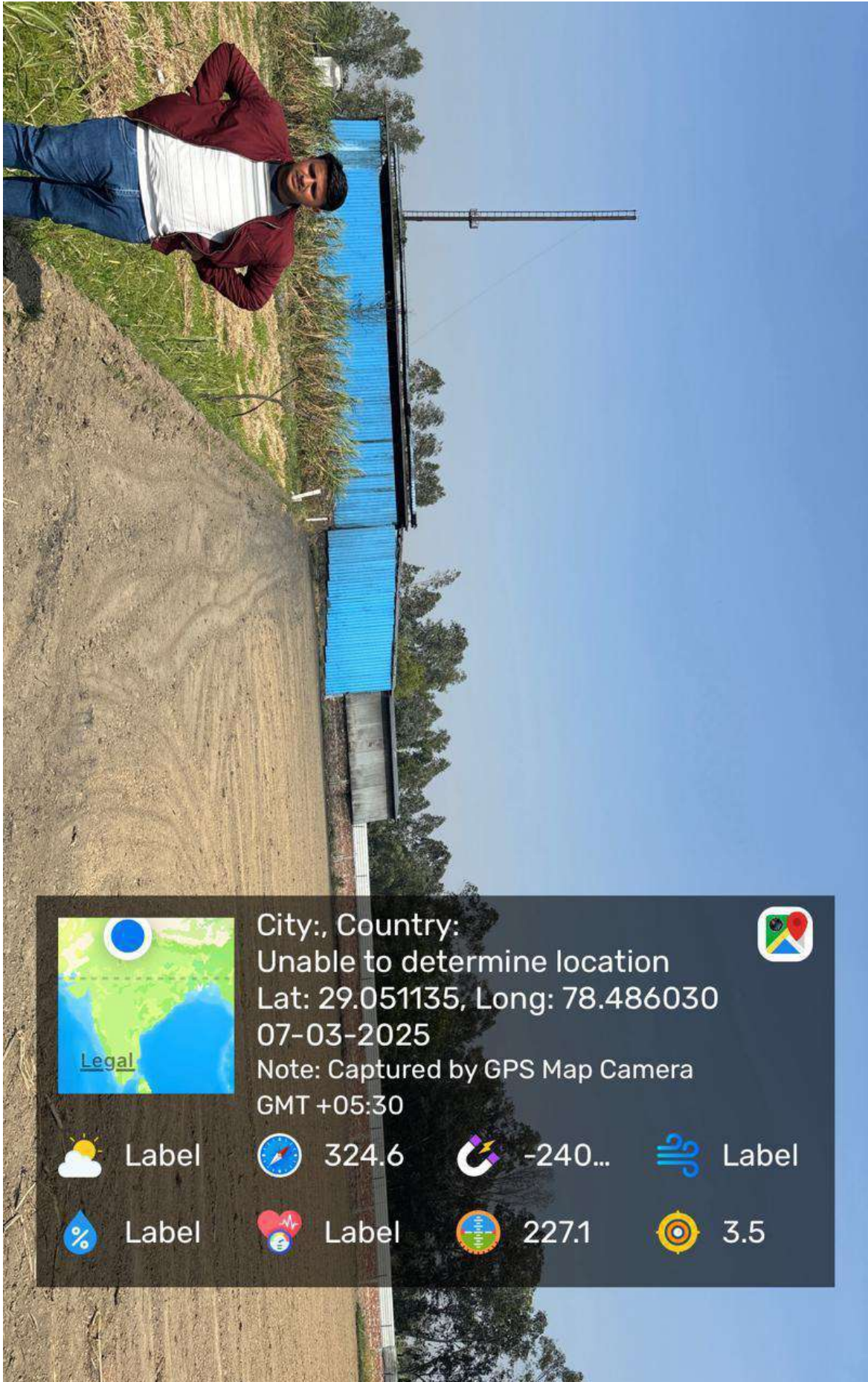
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 Label

 Label

 227.1

 3.5



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 07-03-2025  
 Note: Captured by GPS Map Camera  
 GMT +05:30



Label



324.6



-240...



Label



Label



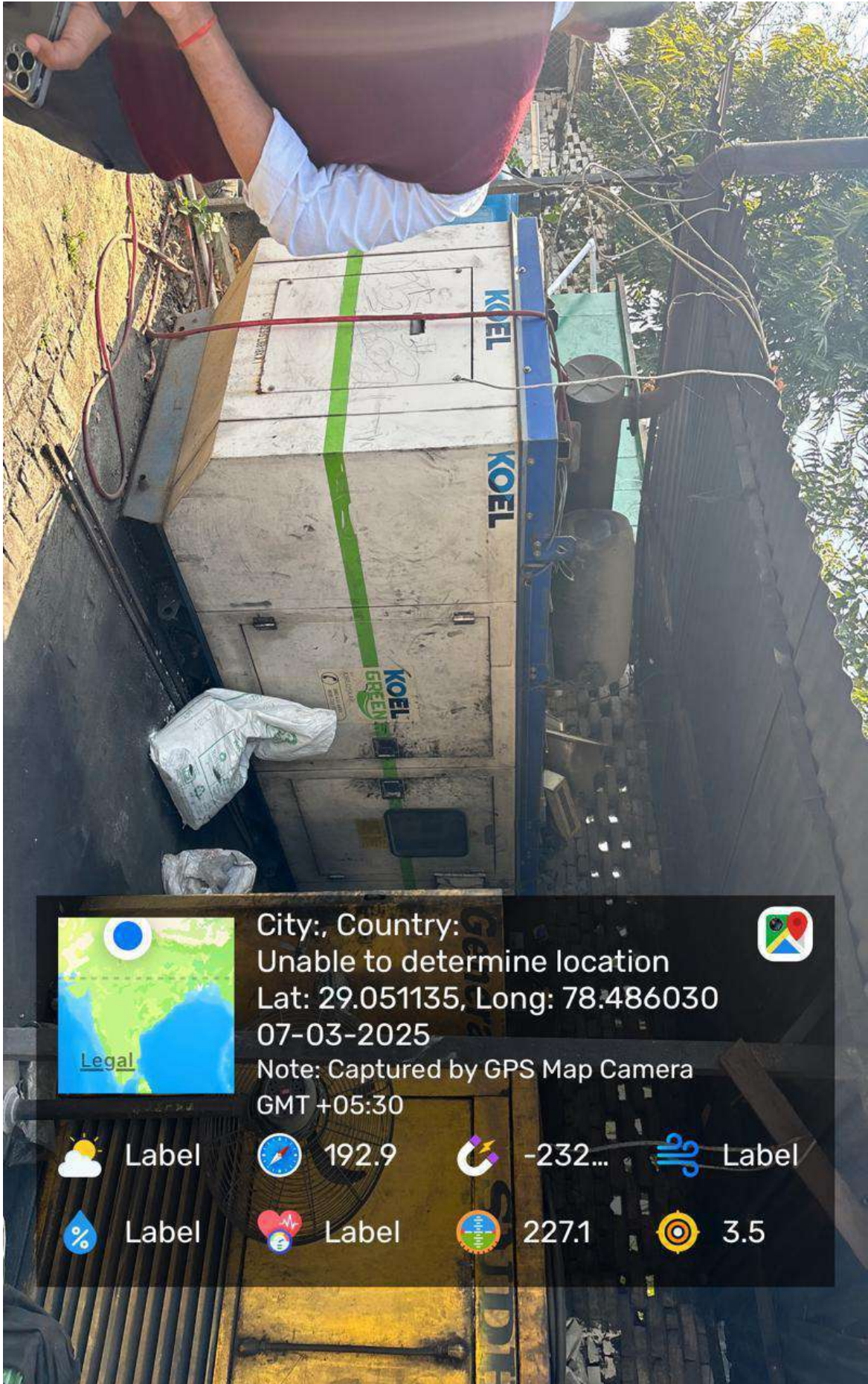
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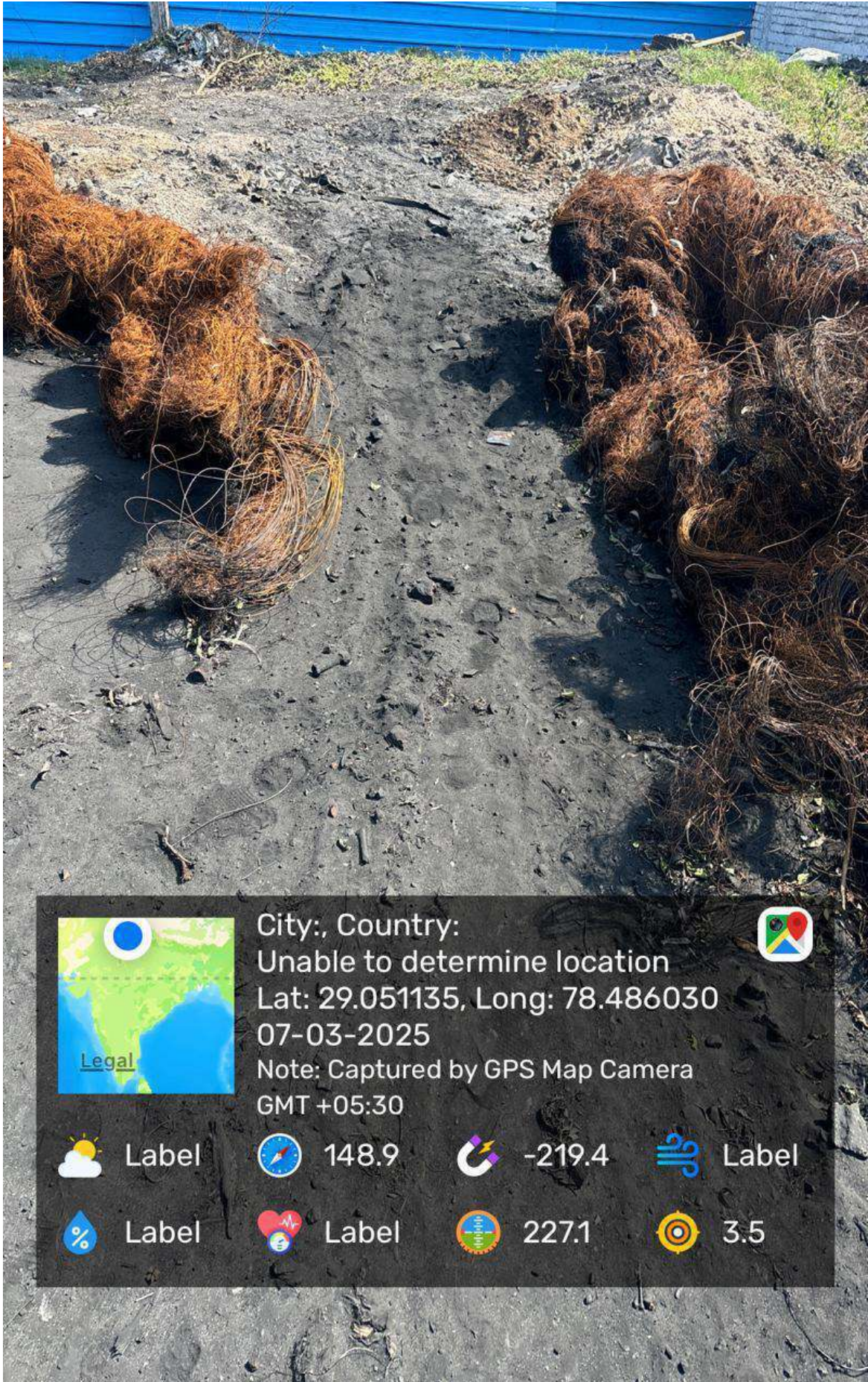
227.1










3.5









City:, Country:  
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07-03-2025  
Note: Captured by GPS Map Camera  
GMT +05:30









 Label	 148.9	 -219.4	 Label
 Label	 Label	 227.1	 3.5





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07-03-2025  
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GMT +05:30

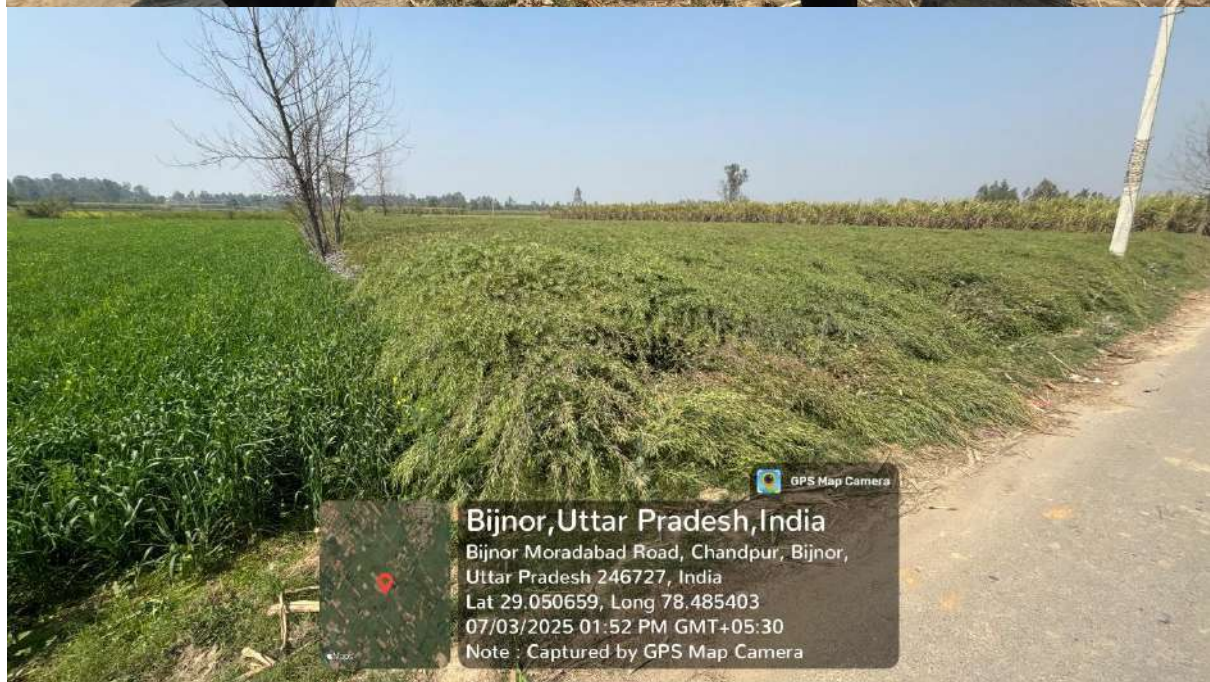
 Legal 

 Label	 186.1	 -221.9	 Label
 Label	 Label	 227.1	 3.5

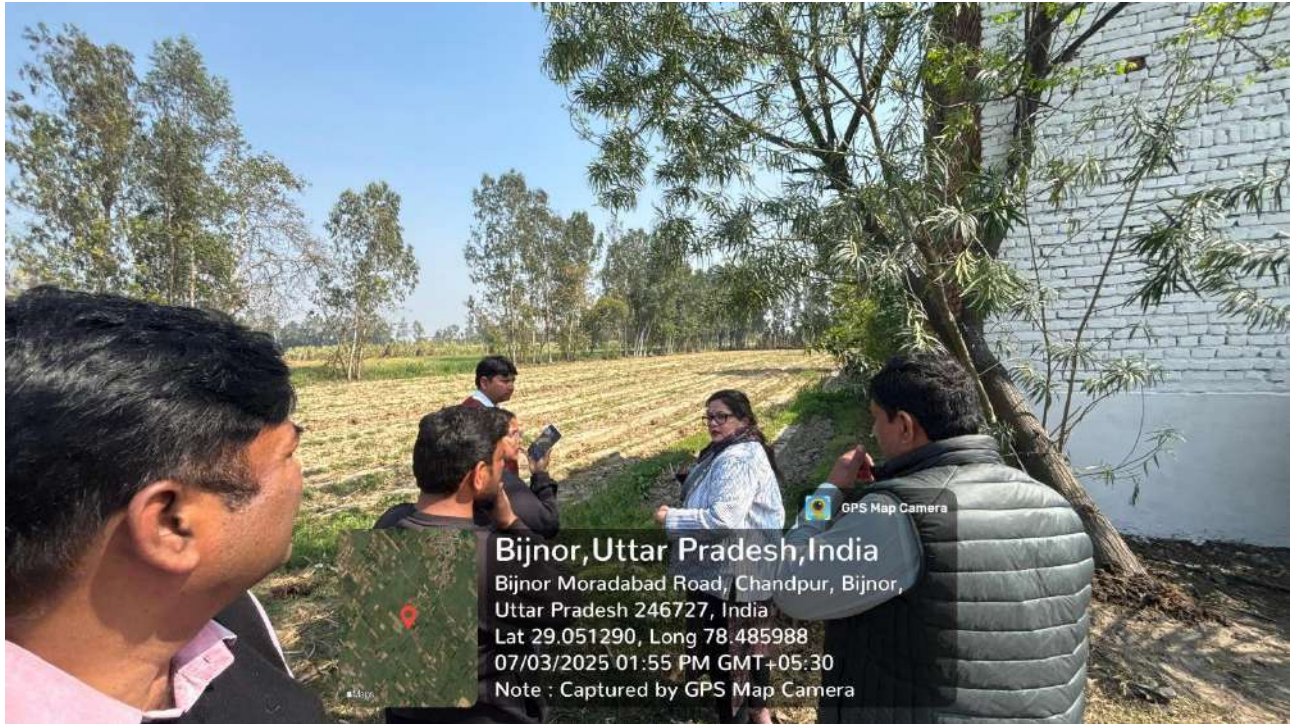




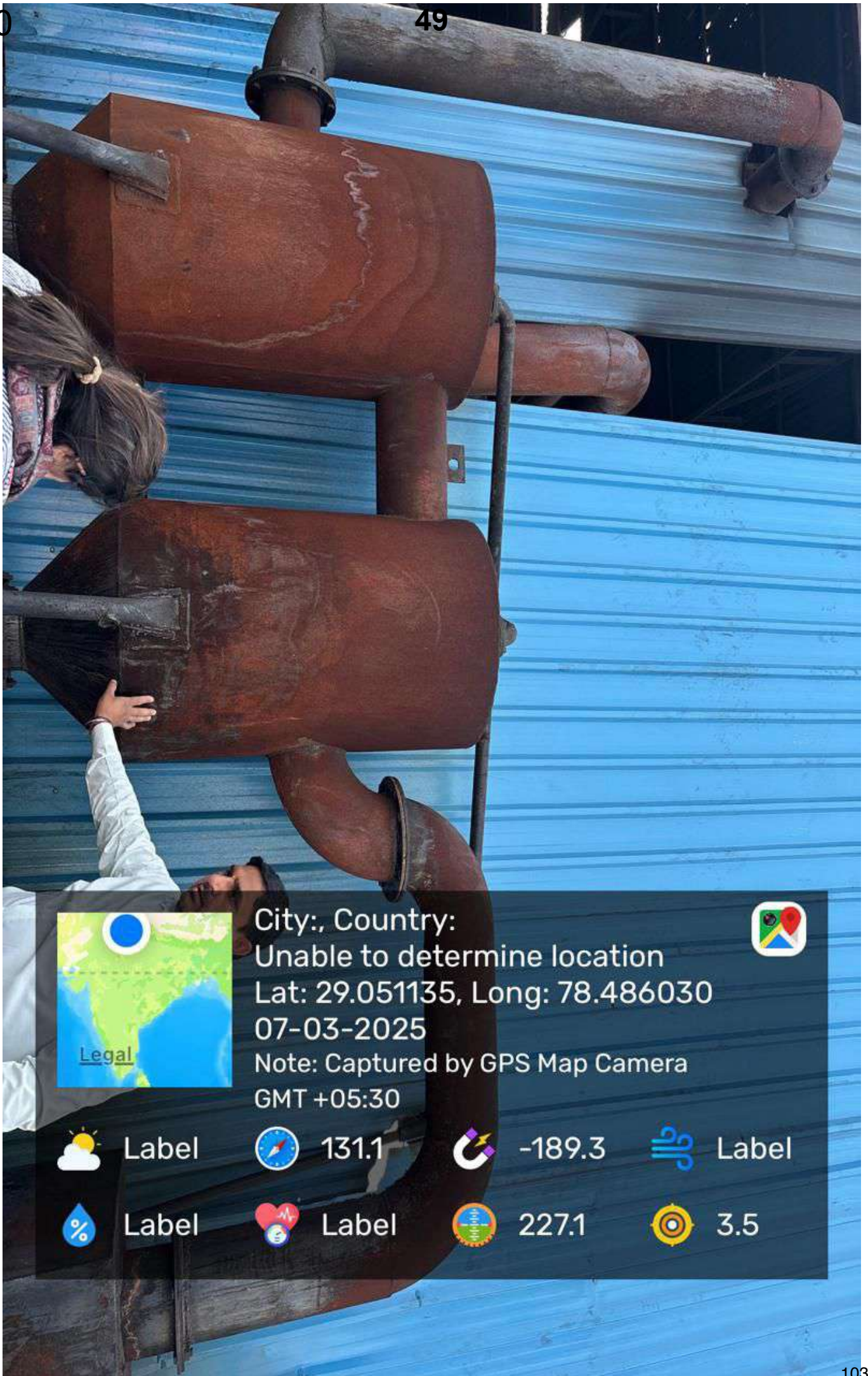












City:, Country:  
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 07-03-2025  
 Note: Captured by GPS Map Camera  
 GMT +05:30



Label



131.1



-189.3



Label



Label



Label



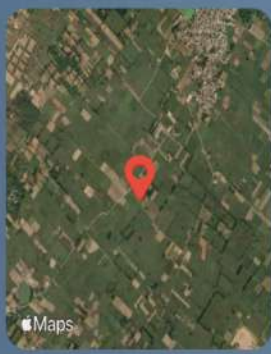
227.1



3.5



 GPS Map Camera



**Bijnor, Uttar Pradesh, India**  
Bijnor Moradabad Road, Chandpur, Bijnor,  
Uttar Pradesh 246727, India  
Lat 29.051117, Long 78.486070  
07/03/2025 01:34 PM GMT+05:30  
Note : Captured by GPS Map Camera

इकाई मैसर्स देव इण्डस्ट्रीज, ग्राम-जमालुददीनपुर, तहसील-चाँदपुर, जिला-बिजनौर के विरुद्ध प्राप्त शिकायत के सम्बन्ध में संयुक्त निरीक्षण आख्या।

उपरोक्त संदर्भित इकाई मैसर्स देव इण्डस्ट्रीज, ग्राम-जमालुददीनपुर, तहसील-चाँदपुर, जिला-बिजनौर के विरुद्ध श्री भीषम कुमार त्यागी पुत्र श्री भूदेव सिंह, निवासी ग्राम-बसेड़ा तगा, तहसील-नौगावां सादात, जिला-अमरोहा द्वारा प्रेषित शिकायत के कम में संयुक्त निरीक्षण उ०प्र० प्रदूषण नियन्त्रण बोर्ड, बिजनौर एवं राजस्व विभाग, तहसील-चाँदपुर, जिला-बिजनौर द्वारा संयुक्त रूप से दिनांक-21.01.2025 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि श्रीपाल, प्लांट इंचार्ज उपस्थित थे। निरीक्षण आख्या निम्नवत् है :-

1. इकाई द्वारा कच्चे माल के रूप में रबर स्केप/वेस्ट रबर/वेस्ट टायर-06 मीट्रिक टन/दिन का प्रयोग कर फर्नेस आयल 2.5 टन/दिन, कार्बन ब्लैक 2.5 टन/दिन तथा स्टील वायर 200 किग्रा०/दिन का उत्पादन किया जाता है। निरीक्षण के समय इकाई संचालित नहीं पायी गयी एवं उद्योग प्रतिनिधि द्वारा अवगत कराया गया कि इकाई विगत 01 माह से स्वयं के कारणों से बन्द है।
2. इकाई द्वारा जल का प्रयोग घरेलू प्रयोजन एवं औद्योगिक प्रक्रिया में शीतलन हेतु प्रयोग किया जाता है। घरेलू प्रयोजन से जनित उत्प्रवाह का निस्तारण सेप्टिक टैंक के माध्यम से किया जाता है। उद्योग में वांशिग प्रक्रिया से जनित उत्प्रवाह के शुद्धिकरण हेतु 05 किली०/दिन क्षमता का उत्प्रवाह शुद्धिकरण सयन्त्र स्थापित है, जिसकी इकाईयों कमशः कलेक्शन टैंक, ऑयल ग्रीस ट्रैप, कोगुलेशन एवं फ्लोकुलेशन टैंक, ट्यूब सेटलर, फिल्टर फीड टैंक, एस०सी०एफ०, एम०जी०एफ०, स्लज ड्राईंग बेड्स हैं।
3. इकाई में स्थापित दो फर्नेस से सम्बद्ध संयुक्त चिमनी की भूतल से ऊँचाई 21 मीटर है। उक्त फर्नेस पर वायु प्रदूषण नियन्त्रण व्यवस्था के रूप में वेट स्कबर स्थापित है। फर्नेस में ईंधन के रूप में लकड़ी का प्रयोग किया जाता है।
4. इकाई में वैकल्पिक विद्युत आपूर्ति हेतु 62.5 के०वी०ए० एवं 15 के०वी०ए० क्षमता के डी०जी०सेट्स स्थापित है। निरीक्षण के समय डी०जी०सेट से सम्बद्ध चिमनी की ऊँचाई बोर्ड मानको के अनुरूप पायी गयी।

कमशः.....2.....

(2)

5. उक्त इकाई को इस कार्यालय द्वारा निवेश मित्र योजना के अन्तर्गत ऑनलाइन सन्दर्भ सं०-188470/यूपीपीसीबी/बिजनौर(यूपीपीसीबीआरओ) /सीटीओ/बोध/बिजनौर/2023 दिनांक-25.07.23 द्वारा सशर्त सी०टी०ओ० निर्गत की गयी थी, जिसकी वैधता अवधि दिनांक-31.07.2028 तक है।
6. निरीक्षण के समय उद्योग की चिमनी पर स्टैक मॉनिटरिंग हेतु प्लेटफार्म की व्यवस्था पायी गयी।
7. जिला कृषि अधिकारी, बिजनौर के पत्रांक-1383/4-कृषि/ए०डी०ए०ओ०/2024-25/ दिनांक-15.10.2024 के द्वारा उक्त इकाई के संचालन से सन्निकट आस-पास की फसलों पर कोई प्रतिकूल प्रभाव न पड़ने के सम्बन्ध में आख्या प्रेषित की गयी है, जिसकी छायाप्रति संलग्न है।

उपरोक्त निरीक्षण आख्या अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।



(अंशु यादव)  
जे०आर०एफ०

उ०प्र० प्रदूषण नियन्त्रण बोर्ड,  
बिजनौर।



(आशीष शर्मा)  
अवर अभियन्ता

उ०प्र० प्रदूषण नियन्त्रण बोर्ड,  
बिजनौर।



(साशक चावला)  
नायब तहसीलदार,  
तहसील-चांदपुर  
जिला-बिजनौर।

प्रेषक,  
जिला कृषि अधिकारी,  
बिजनौर।

सेवा मे,  
क्षेत्रीय अधिकारी,  
प्रदूषण नियन्त्रण बोर्ड,  
बिजनौर।

पत्रांक 1383 / 4-कृषि / ए0डी0ए0ओ0 / 2024-25 / दिनांक 15.10.2024  
महोदय,

कृपया अपने कार्यालय पत्रांक 686 / D-33 / बिजनौर-2024 / दिनांक 04.10.2024 का सन्दर्भ ग्रहण करने का कष्ट करे, जिसके द्वारा मा० श्री भीषम कुमार त्यागी पुत्र श्री मूदेव सिंह, श्री दत्तक पुत्र कमलवीर सिंह, निवासी ग्राम बसेड़ा तगा, तहसील नोगावां सादात, जिला अमरोहा द्वारा मैसर्स देव इन्डस्ट्रीज, ग्राम जमालुद्दीन, तहसील चांदपुर, जिला बिजनौर के विरुद्ध प्रेषित शिकायत प्राप्त हुई है, जिसमें उक्त इकाई के संचालन से सन्निकट आस-पास की फसलों पर पड़ रहे प्रभाव के संबंध में अद्यतन आख्या उपलब्ध कराने की अपेक्षा की गई है।

तत्क्रम में अधोहस्ताक्षरी कार्यालय पत्रांक 1340 दिनांक 07.10.2024 के द्वारा सहायक विकास अधिकारी (कृषि), विकास खण्ड नूरपुर द्वारा उक्त इकाई के आस-पास की फसलों पर पड़ रहे प्रभाव की जांच कराई गई। सहायक विकास अधिकारी (कृषि), विकास खण्ड नूरपुर ने अपनी जांच आख्या दिनांक 14.10.2024 को उपलब्ध कराते हुए अवगत कराया है कि उक्त इकाई के संचालन से सन्निकट आस-पास की फसलों पर कोई प्रतिकूल प्रभाव नहीं पड़ रहा है। जांच आख्या पत्र के साथ संलग्न है।  
संलग्न-उपरोक्तानुसार।

भवदीय

जिला कृषि अधिकारी,  
बिजनौर।

पृष्ठांकन सख्या / उक्त दिनांक  
प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. उप कृषि निदेशक, बिजनौर।
2. मुख्य विकास अधिकारी, बिजनौर।
3. जिलाधिकारी महोदय, बिजनौर की सेवा मे अवलोकनार्थ प्रेषित।

जिला कृषि अधिकारी  
बिजनौर।

74014110/2024

जिला क्षेपि अधिकारी  
बिजनौर

महोदय

अवगत कराया है कि मैंसे देव इण्डस्ट्रीज नाम का लुट्टी न  
तस्सील चाँदपुर के विरुद्ध प्रेषित शिकायत की जाच आख्या में  
पामा डि मैंसे देव इण्डस्ट्रीज के चारे तरफ कि कल्लो पर  
प्रक्षेप नही पामा जमा तथा नही फल्लो पर अिली प्रसार  
का जेपिअल प्रथम पर सा है

रिपोर्ट आपकी सेवाने अवगत करीवही  
है व प्रेषित

भवदीय  
[Signature]  
[Date]

उपस्थित कृषकों के हस्ताक्षर

अपनी सिंह  
लपिल गुप्ता  
राहुल गुप्ता

Kennel

कनूचाली  
बिन्नु यागी  
Deepak गुप्ता  
[Signature]  
मुन्नी यागी  
विनाय गुप्ता यागी

## केन्द्रीय बिक्री कर (रजिस्ट्रीकरण और आवर्त) नियम, 1957

### रजिस्ट्रीकरण का प्रमाण पत्र

क्रमांक 09262604403C (केन्द्रीय)

यह प्रमाणित किया जाता है कि M/S DEV INDUSTRIES JAMALUDDINPUR का, जिनके कारोबार का उत्तर प्रदेश में मुख्य स्थान TYAGI MARKET ABDULLAPUR DAHANA P.O. NAGLI PATHWARI NOORPUR BIJNOR 246727, ABDULLAPUR DAHANA में है, पंजीयन व्यापारी के रूप में केन्द्रीय विक्रय-कर अधिनियम, 1956 की धारा 7(1) & 7(2) के अधीन कर लिया गया है।

कारोबार इस प्रकार है-

पूर्णतः

**MANUFACTURES AND WHOLESALER AND RETAILER**

मुख्यतः

अंशतः

उक्त अधिनियम की धारा 8 की उपधारा (1) और (3) से प्रयोजनों के लिये निर्देशित वस्तुओं की श्रेणी/श्रेणियां निम्नलिखित हैं तथा अन्तर्राज्यीय व्यापार के सिलसिले में व्यापारी के हाथ इनकी बिक्री पर उस उपधारा में निर्देशित दर पर उक्त धारा की उपधारा (4) के उपबन्धों के अधीन कर लगेगा-

(क) पुनर्विक्रयार्थ Nil

(ख) बिक्री के लिये माल के उत्पादन या निर्माण के उपयोग के लिये-

1. Carbon (carbon blacks and other forms of carbon not elsewhere specified or included)
2. Machinery and spare parts of machinery other than those mentioned in schedule 1, 2, 3 or 4
3. Old, discarded, unserviceable or obsolete machinery, stores and vehicles
4. Rubber processed oil
5. Rubber, raw rubber, latex, as mentioned in Entry 110 of Part A of Schedule 2
6. Stainless steel ingots, billets, blooms, flats, flat bars, patta and circles, mild Steel Sheets, stainless steel wire, wire rod, round, bright bar, sheet and plate.
7. Waste products.

(ग) खनन में उपयोग के लिये Nil

(घ) विद्युत या किसी दूसरे प्रकार की शक्ति के उत्पादन या वितरण में उपयोग के लिये-

1. All kinds of lubricants
2. Diesel oil

(ङ) बिक्री द्वारा बिक्री वाले माल के संवेष्टन (पैकिंग) में उपयोग के लिये-

1. Articles for the packing of goods of plastics as mentioned in as mentioned in Entry 174 of Part C of Schedule 2
2. Packing cases & packing materials including cork, cork sheets, gunny bags, HDPE/PP woven strips, HDPE/PP circular strips and woven fabrics; Hessian cloth, Hessian based paper,



## FORM - XI

Department of Commercial Taxes, Government of Uttar Pradesh  
[ See sub-rule (8) and (10) of Rule - 32 of the UPVAT Rules, 2008 ]

<br>After Amendment w.e.f. - 08/03/2017

09262604403C

M/S DEVI INDUSTRIES, JAMALUDDINPUR whose principal place of business is situated at TYAGI MARKET, ABDULLAPUR DAHANA P.O. NAGLI PATHWARI NOORPUR BIJNOR 246727, ABDULLAPUR DAHANA located in Commercial Tax Circle/Sector Bijnor / Chandpur, Sector-2, AC subject to provisions of the Uttar Pradesh Value Added Tax Act, 2007, is hereby registered as a dealer and 09262604403C is allotted as its Taxpayer's Identification Number [TIN]. This Registration Certificate is valid with effect from 19-Sep-2015 till the business is discontinued



Nature of Business WholeSaler, Retailer, Processor, Manufacturer, OLD RUBBER AND TYARE  
Place of branches in U.P. & outside U.P.

1.	TYAGI MARKET ABDULLAPUR DAHANA P.O. NAGLI PATHWARI NOORPUR BIJNOR 246727
2.	JAMALUDDINPUR P O NAGLI PATHWARI TEHSIL CHANDPUR BIJNOR246727
3.	JAMALUDDINPUR P O NAGLI PATHWARI TEHSIL CHANDPUR BIJNOR246727

Description of Trade/Commodity

1.	CORBON
2.	RUBBER PROCESSED OIL
3.	Rubber, raw rubber, latex, as mentioned in Entry 110 of Part A of Schedule 2
4.	STEEL WARE

Prop./Partner/Director Name 1 SACHIN KUMAR

Place : Chandpur  
Date : 08-Mar-2017

Registering Authority  
Digitally Signed by

Pradeep Kumar

53440DD6

Chandpur, Sector-1, AC

08-Mar-2017

Print

Print with Annexure

Home



भारत सरकार  
Government of India

सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय  
Ministry of Micro, Small and Medium Enterprises



## UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION  
NUMBER

UDYAM-UP-40-0015917

NAME OF ENTERPRISE

M/S DEV INDUSTRIES

TYPE OF ENTERPRISE \*

SNo.	Classification Year	Enterprise Type	Classification Date
1	2023-24	Micro	12/03/2024

MAJOR ACTIVITY

**MANUFACTURING**

SOCIAL CATEGORY OF  
ENTREPRENEUR

GENERAL

NAME OF UNIT(S)

S.No.	Udyog Aadhaar Memorandum	Unit(s) Name
1	UP17A0000535	M/s DEV INDUSTRIES

OFFICIAL ADDRESS OF  
ENTERPRISE

Flat/Door/Block No.	Vill and Po Baseda	Name of Premises/ Building	Vill and po Baseda Taga
	Baseda Taga	Block	Amroha
Road/Street/Lane	Vill and po Baseda Taga	City	Amroha
State	UTTAR PRADESH	District	AMROHA , Pin 244221
Mobile	9759251478	Email:	sachinstyagi1987@gmail.com

DATE OF  
INCORPORATION /  
REGISTRATION OF  
ENTERPRISE

01/07/2017

DATE OF  
COMMENCEMENT OF  
PRODUCTION/BUSINESS

01/07/2017

NATIONAL INDUSTRY  
CLASSIFICATION  
CODE(S)

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	32 - Other manufacturing	3290 - Other manufacturing n.e.c.	32909 - Manufacture of other articles n.e.c.	Manufacturing

DATE OF UDYAM

12/03/2024

**REGISTRATION**

\* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing:- 12/03/2024

**For any assistance, you may contact:**

**1. District Industries  
Centre:**

**AMROHA(JYOTIBA PHULE NAGAR) ( UTTAR PRADESH )**

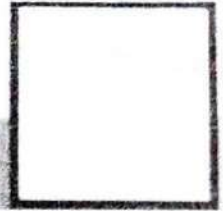
**2. MSME-DFO:**

**AGRA ( UTTAR PRADESH )**

Visit : [www.msme.gov.in](http://www.msme.gov.in) ; [www.dcmsme.gov.in](http://www.dcmsme.gov.in) ; [www.udyamregistration.gov.in](http://www.udyamregistration.gov.in)



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Govt. of India  
सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय  
MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES



उद्योग आधार



Udyog Aadhaar

A

Type of Enterprise	Micro	Small	Medium
Manufacturing	A	B	C
Services	D	E	F
UAN	UP17A0000535		

## Udyog Aadhaar Acknowledgement

Udyog Aadhaar Number

UP17A0000535

Name of Enterprise

M/S DEV INDUSTRIES

Postal Address

VILL- JAMALUDDINEUR, POST- NAGLI PATHWARI, TEH- CHANDPUR, DISTT- BUNOR

District

BUNOR

State

UTTAR PRADESH

PIN

Mobile No:

9759251478

Email:

sachintyagi1987@gmail.com

Date of commencement

19/09/2015

Previous Registration details-if any

Acknowledgement

Date of Filing

09/08/2016

Date of Printing

09/08/2016

Disclaimer: This is computer generated statement, no signature required.

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A

Type of Enterprise	Micro	Small	Medium
Manufacturing	A	B	C
Services	D	E	F
UAN	UP17A0000535		

**Udyog Aadhaar Memorandum**

- 1. Aadhaar Number: 269521729484
- 2. Name of Entrepreneur: SACHIN KUMAR
- 3. Social Category: GENERAL
- 4. Name of Enterprise: M/S DEV INDUSTRIES
- 5. Type of Organization: PROPRIETARY
- 6. Postal Address: VILL- JAMALUDDINEUR, POST- NAGLI PATHHWARI, TEH- CHANOPUR, DISTT- BUNOR  
District: BUNOR State: UTTAR PRADESH PIN: 246727  
Mobile No: 9756251478 Email: sachintyagi1987@gmail.com
- 7. Date of commencement: 19/09/2015
- 8. Previous Registration details-if any: ..
- 9. Bank Details: IFS Code: ORBC0101547  
Bank Account: 15471131001471
- 10. Major Activity: MANUFACTURING
- 11. 

SN	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit Code	Activity Type
1	Other manufacturing	Other manufacturing n.e.c.	Manufacture of other articles n.e.c.	Manufacturing
- 12. Persons employed: 8
- 13. Investment (Plant & Machinery / Equipment's): 25(Rs. In Lakhs)
- 14. District Industry Centre: BUNOR

Declaration  
I hereby declare that information given above is true to the best of my knowledge. Any information, that may be required to be verified, shall be provided immediately before the concerned authority.

MyMsme Mobile App (Beta Version) is available now for download. <https://play.google.com/store/apps/details?id=msme.mysmsme>






**Government of India**  
**Form GST REG-06**  
[See Rule 10(1)]

**Registration Certificate**

Registration Number :09CSYPK1755N1ZP

1.	<b>Legal Name</b>	SACHIN KUMAR			
2.	<b>Trade Name, if any</b>	M/S DEV INDUSTRIES JAMALUDDINPUR			
3.	<b>Additional trade names, if any</b>				
4.	<b>Constitution of Business</b>	Proprietorship			
5.	<b>Address of Principal Place of Business</b>	JAMALUDDINPUR, PO NAGLI PATHWARI, Pathwari, Bijnor, Uttar Pradesh, 246727			
6.	<b>Date of Liability</b>	01/07/2017			
7.	<b>Date of Validity</b>	From	01/07/2017	To	Not Applicable
8.	<b>Type of Registration</b>	Regular 			
9.	<b>Particulars of Approving</b>	Uttar Pradesh Goods and Services Tax Act, 2017			
<b>Signature</b>		<p style="text-align: center;"><b>Signature Not Verified</b> Digitally signed by DS GOODS AND SERVICES TAX NETWORK 07 Date: 2023.05.17 16:30:26 IST</p>			
<b>Name</b>	Ram Milan Yadav				
<b>Designation</b>	Assistant Commissioner				
<b>Jurisdictional Office</b>	Chandpur, Sector-2				
<b>Date of issue of Certificate</b>	17/05/2023				
Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.					

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 17/05/2023 by the jurisdictional authority.



**Goods and Services Tax Identification Number: 09CSYPK1755N1ZP**

**Details of Additional Place of Business(s)**

**Legal Name** SACHIN KUMAR  
**Trade Name, if any** M/S DEV INDUSTRIES JAMALUDDINPUR  
**Additional trade names, if any**

**Total Number of Additional Places of Business(s) in the State** 0



**Goods and Services Tax Identification Number: 09CSYPK1755N1ZP**

**Legal Name** SACHIN KUMAR  
**Trade Name, if any** M/S DEV INDUSTRIES JAMALUDDINPUR  
**Additional trade names, if any**

**Details of Proprietor**

1



**Name** SACHIN KUMAR  
**Designation/Status** PROPRIETOR  
**Resident of State** Uttar Pradesh



30 प्र० राजस्व संहिता ,2006 (यथा संशोधित 2016) की धारा 80 के अन्तर्गत घोषणा हेतु आवेदन

[आर सी प्रपत्र 25 , देखे नियम 85 (1)]



कंप्यूटरीकृत आवेदन सं० : T802025016936

समक्ष उप-जिलाधिकारी

तहसील - चाँदपुर

जिला - बिजनौर

आवेदन की स्थिति - उपजिलाधिकारी के पास लंबित

भाग -1 ( क )

आवेदक भूमिधर का विवरण

1.01	आवेदक भूमिधर का नाम:	सचिन कुमार त्यागी
1.02	पिता / पति / संरक्षक का नाम :	मुनिदेव सिंह
1.03	आवेदक का पता :	ग्राम बसेडा तगा तथा पोस्ट खास तहसील नौगाबा सादात
1.04	आवेदक का मोबाइल नम्बर :	XXXXXX4935

1.05	क्या धारा 80(1)के अन्तर्गत घोषणा हेतु प्रस्तावित भूमि का सम्मिलित खाता है ?	हाँ
1.06	यदि सम्मिलित खाता है तो क्या सभी सह-खातेदारों की सहमति के व्यक्तिगत शपथ - पत्र प्राप्त हैं ?	हाँ
1.07	क्या सभी सह-खातेदारों द्वारा हस्ताक्षरित नज़री नक्शा प्राप्त हैं ?	हाँ
1.08	आवेदक द्वारा प्रस्तावित गाटे पर किया जा रहा गैर कृषिक उपयोग	आवासीय

भाग -2 ( क )

गैर - कृषिक उपयोग हेतु घोषणा के लिए प्रस्तावित गाटे / गाटों का विवरण

2.01	जिला:	बिजनौर
2.02	तहसील:	चाँदपुर
2.07	खाते में सम्मिलित गाटों की संख्या जिनके सम्बन्ध में घोषणा प्रस्तावित है	2

क्रम संख्या	राजस्व ग्राम	खाता संख्या	गाटा संख्या	गाटे का यूनीक कोड	गाटे का कुल क्षेत्रफल (हे०)	हिस्सा क्षेत्रफल (हे०)	क्या गाटे के सम्पूर्ण क्षेत्रफल की घोषणा होनी है अथवा उसके किसी भाग की। (पूर्ण / आंशिक )	गाटे का क्षेत्रफल जिसको गैर कृषिक घोषित किया जाना है ( हे० )	वर्तमान भू-उपयोग	प्रस्तावित भूमि का कलेक्टर द्वारा निर्धारित सर्किल रेट ( रुपये प्रति हे० )	गैर कृषिक घोषणा हेतु शुल्क ( 1 प्रतिशत ) जो जमा किया जाना अपेक्षित है (रुपये )

	2	3	4	5	6	7	8	9	10	11	11
1	जमालूदीनपुर	00014	49	1144820049000012	2.6610	0.2218	सम्पूर्ण	0.2218	आवासीय	3300000.00	7319.40
2	जमालूदीनपुर	00014	49	1144820049000012	2.6610	0.1407	सम्पूर्ण	0.1407	आवासीय	3300000.00	4643.10
न्यायलय फीस											50
कुल फीस											12012.5

## भाग -3 ( क )

## सह-खातेदारों का विवरण

## भाग -4 ( क )

## घोषणा की जाने वाली भूमि की विधिक स्थिति

4.01	क्या उदघोषणा जाने वाली भूमि के सम्बन्ध में उत्तर प्रदेश के किसी भी राजस्व न्यायालय में किसी धारा के अन्तर्गत कोई वाद विचाराधीन है ?	नहीं
	यदि हाँ तो वाद की कम्प्यूटरीकृत वाद संख्या	--
4.02	क्या प्रस्तावित गाटे / गाटों के उपयोग के सन्दर्भ में धारा 133 द० प्र० सं० के अन्तर्गत पूर्व में कोई वाद संस्थित हुआ था ?	नहीं
	न्यायालय का नाम :	--
	वाद संख्या :	--
	क्या सक्षम न्यायालय द्वारा पारित कोई आदेश / निषेधाज्ञा वर्तमान में प्रभावी है ?	नहीं
	आदेश का दिनांक :	--
4.03	क्या प्रस्तावित गाटे / गाटों के उपयोग के सन्दर्भ में धारा 133 द० प्र० सं० के अन्तर्गत कोई वाद वर्तमान में प्रचलित है ?	नहीं
	न्यायालय का नाम :	--
	वाद संख्या :	--
	क्या सक्षम न्यायालय द्वारा पारित कोई आदेश / निषेधाज्ञा वर्तमान में प्रभावी है ?	नहीं
	आदेश का दिनांक :	--
4.04	क्या धारा 80 (1) के अन्तर्गत घोषणा हेतु प्रस्तावित गाटे / गाटों की अवस्थिति किसी स्थानीय निकाय अथवा प्राधिकरण द्वारा घोषित किसी महायोजना/टाउनशिप/औद्योगिक प्राधिकरण के अन्तर्गत है ?	नहीं
	यदि हाँ तो घोषणा हेतु प्रस्तावित गाटे / गाटों का उस घोषित महायोजना/टाउनशिप/औद्योगिक प्राधिकरण में प्रस्तावित प्रयोजन अथवा भू-उपयोग क्या है ?	--
	क्या घोषणा किये जाने वाले गाटा / गाटों का प्रस्तावित उपयोग घोषित महायोजना महायोजना/टाउनशिप/औद्योगिक प्राधिकरण के अनुरूप है ?	--
	वर्तमान में उपयोग क्या है ?	--

## भाग -5

## आवेदन पत्र के संलग्नक

- 1 सभी सह-खातेदारों की सहमती का व्यक्तिगत शपथ -पत्र
- 2 अपडेटेड खतौनी की प्रमाणित प्रतिलिपि
- 3 कलेक्टर द्वारा निर्धारित अद्यतन सर्किल रेट का दस्तावेज
- 4 अपडेटेड खसरा की प्रमाणित प्रतिलिपि
- 5 सभी सह-खातेदारों द्वारा हस्ताक्षरित नजरी नक्शा ( चौहद्दी सहित )

## शुल्क भुगतान स्थिति

भुगतान स्थिति ( Paid Status ) :	--	धनराशि :	--
बैंक रिफरेंस संख्या :	--	चालान संख्या :	--
भुगतान तिथि :	--		

घोषणा: में प्रमाणित करता हूँ / करती हूँ कि मेरी जानकारी के अनुसार उपरोक्त प्रविष्टियां सही हैं, एवं मेरे द्वारा कोई संगत तथ्य छिपाया नहीं गया है ।

दिनांक : 06/03/2025

-----  
आवेदनकर्ता के हस्ताक्षर

नाम - सचिन कुमार त्यागी

मोबाइल न० - 9758664935

323

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**in**

**ORIGINAL APPLICATION NO. 03/2025**

**In the Matter of:**

BhishmTyagi

..... Applicant

Versus

State of Uttar Pradesh &Ors.

.....Respondent(s)

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2.	<b>ANNEXURE-I</b> A copy of the Hon'ble NGT order dated 13.11.2025.	
3.	<b>Annexure-II</b> A copy of the inspection report of the Joint Committee constituted by the Hon'ble NGT.	
4.	<b>Annexure- III</b> A copy of Standard Operating Procedure(SOP) for Recycling of Waste Tyre Scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO} Units issued vide dated 16.01.2024	

*Satif*

**Place: Delhi**

**Filed by: Adv. Atif Suhrawardy**

**Date: 01.01.2026**

**On behalf of Central Pollution Control Board**

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**IN**

**ORIGINAL APPLICATION NO. 03/2025**

**IN THE MATTER OF:**

**Bhishm Tyagi**

**Applicant**

**Versus**

**State of Uttar Pradesh & Ors.**

**Respondents**

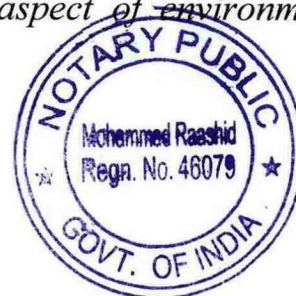
**RESPONSE ON BEHALF OF CENTRAL POLLUTION  
CONTROL BOARD, i.e. RESPONDENT NO.6**

**MOST RESPECTFULLY SHOWETH:**

1. That, Hon'ble NGT vide order dated 13.11.2025 has impleaded Central Pollution Control Board (hereinafter referred to as CPCB) as Respondent No. 6 and directed to file the response in the above matter. Thereby, the response is made in succeeding paragraphs. The order reads as:

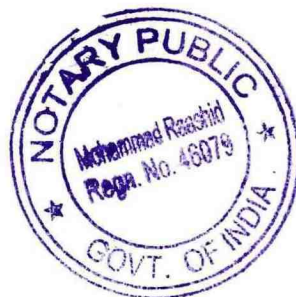
*In view of the facts and circumstances of the case, we consider presence of CPCB to be essential for just and proper adjudication substantial environmental questions involved in the case. Accordingly, CPCB is impleaded as respondent no.6.*

*.....In its response, CPCB shall specifically respond to the aspect as to whether the industrial activity in question required prior environmental clearance and also to the aspect of environmental violations on the part of the respondent no5.*

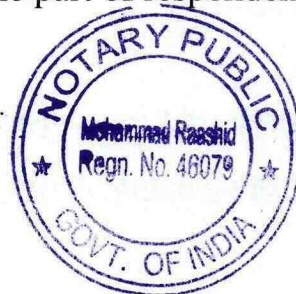


A true copy of the order dated 13.11.2025 passed by this Hon'ble Tribunal has been marked and annexed hereto as ANNEXURE-I.

2. That, CPCB is constituted under Section 3 of The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and control of Pollution) Act 1974 (hereinafter Water Act), The Air (Prevention and control of Pollution) Act 1981 (hereinafter Air Act) and The Environment (Protection) Act, 1986.
3. It is further submitted that the State Pollution Control Boards/Pollution Control Committees (hereinafter referred to as "SPCBs/PCCs") have been constituted in States/UTs under the Water Act, 1974 and the Air Act, 1981 to perform their functions and implement the provisions of these Acts in respect of territories falling in their respective territorial jurisdiction.
4. The matter under consideration is a complaint filed by the applicant, Shri BhishmTyagi against industry named, M/s. Dev Industry in village Jamaluddinpur, Tehsil Chandpur, District Bijnor, Uttar Pradesh for operating in violation of environment norms. The applicant has alleged that project proponents of M/s Dev Industry have illegally setup above said industry in District Bijnor, Uttar Pradesh on agricultural land without seeking permission for change of land use and are allegedly making tar coal and other products by burning rubber. It is also alleged that the smoke and ash generated by the industry are adversely affecting the surrounding agricultural crops and pose serious health hazards to the villagers.



5. The Hon'ble NGT vide its order dated 24.01.2025 directed for constitution of a Joint Committee comprising of representatives of the Central Pollution Control Board (CPCB), Uttar Pradesh SPCB (UPPCB) and the District Magistrate, Bijnor and directed the committee to undertake visits to the site, look into the grievances of the applicant, verify the factual position and suggest appropriate remedial action. The CPCB was made the nodal agency for coordination and compliance.
6. In compliance with the above direction, a joint committee was constituted with representation from CPCB, UPPCB (RO Bijnor) & District Magistrate, Bijnor. The Joint Committee carried out an inspection of the unit on 07.03.2025. The inspection report of the joint committee was submitted before the Hon'ble NGT on 17.03.2025. The inspection report included observations of the joint committee, Remedial actions and action points for UPPCB. The inspection report of the Joint Committee is at **Annexure-II.**
7. That the Hon'ble NGT vide order dated 13.11.2025 in the instant matter has specifically sought response from this answering respondent on the following two aspects:
- As to whether the industrial activity in question required prior environmental clearance.
  - Aspect of environmental violations on the part of respondent no.5, i.e M/s Dev Industry



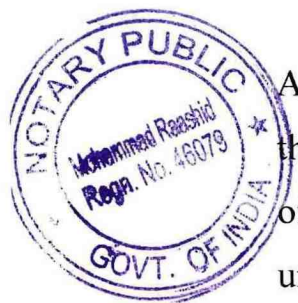
In compliance to the aforesaid order dated 13/11/2025 of the Hon'ble NGT, this answering Respondent No 6 hereby submits response to the the queries of the Hon'ble NGT as under:

a. **Response to the aspect as to whether the industrial activity in question required prior environmental clearance.**

The requirements related to obtaining prior environmental clearance are dealt under Environmental Impact Assessment (EIA) Notification 2016. As per the EIA notification 2016 dated 14.09.2006, the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India **only after** the **prior** environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

As per the notification, the projects/ activities falling under Category A of the Schedule will be dealt with by the Central Government in the Ministry of Environment, Forest & Climate Change. While the project/activities under Category B will be dealt with at the State level by the State Environment Impact Assessment Authority (SEIAA). Hence on the basis of the same following is submitted:

- Schedule referred in the EIA Notification 2006 do not list Tyre Pyrolysis activities in category A or Category B, hence there is no requirement of

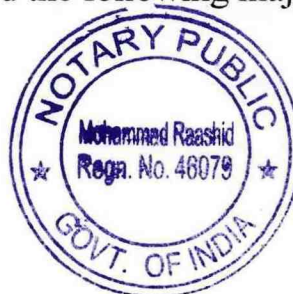


Prior Environmental Clearance for the Projects/Activities related to Tyre Pyrolysis Oil production from Waste Tyre recycling Unit.

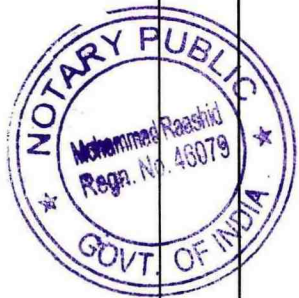
- However, the establishment & operation of a Waste Tyre Recycling Processing Unit for the production of the tyre pyrolysis oil requires the unit to obtain Consent to Establish & Consent to Operate under the Water Act 1974 and the Air Act 1981. **The Unit is also required to take authorization under the Hazardous & Other Waste (M& TM) Rules, 2016.**
- Under the Hazardous & Other Wastes (M& TM) Amendment Rules, 2022, all the waste Tyre Recycling Units, including units producing Tyre Pyrolysis Oil (TPO) are required to get registered at the Waste Tyre EPR Portal.
- The Unit has obtained Consent to Operate (CTO) from UPPCB under the Water (P&CP) Act 1974 and Air (P&CP) Act 1981 on 22.12.2021. Further, UPPCB has issued Consolidated Consent & Authorisation (CCA) to the Unit on 25.07.2023 and the same is valid till 31.07.2028 (Copy at provided in the report at Annexure-I).
- However, as per the Hazardous & Other Wastes (M& TM) Amendment Rules, 2022, the unit is not registered at Waste Tyre EPR Portal.

b. **Response to the aspect of environmental violations on the part of respondent no.5. i.e Dev Industry**

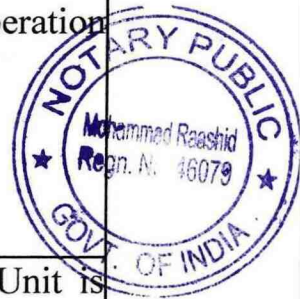
The Joint Committee constituted by the Hon'ble NGT carried out an inspection of M/s Dev Industry and reported the following major violations:



S.No	Major Violations	Details
1.	Violation to CPCB SOP for "Recycling of Waste scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units".	<ul style="list-style-type: none"> <li>As per the provisions stipulated under Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2022, CPCB has prepared the SOPs for "Recycling of Waste scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units" and issued the same on 16.01.2024.</li> <li>During the visit of the Joint Committee, it was observed that the Unit has not provided a facility for the recycling of waste tyres in line with the provisions outlined under the afore-said SOP of CPCB for "Recycling of Waste scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units". As per the SOP the existing Batch Process Units have to upgrade to Advanced Batch Automated Process (ABAP) Unit having features such as PLC based control arrangement, bypass arrangement for pyro gas from reactor door to primary condenser, installation of gas sensors, pressure, temperature gauges at reactor &amp; storage tank, gas /fire alarm system, flaring of entire pyro gas during</li> </ul>



		<p>emergency, arrangement for re-circulation of pyro gas for reactor's heating, provision for flaring of pyro gas, suction hoods over the gate of reactor and char bagging area, water sprinkler system and mechanized arrangement for removal of char and steel scrap and arrangement of Nitrogen gas (N) purging to address environmental and safety concerns.</p>
<p>2.</p>	<p>Violation to Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2022 regarding registration at CPCB EPR portal for Waste Tyre:</p>	<p>During the visit, <b>the Unit was found to be operating without obtaining registration of Waste Tyre under EPR Portal of CPCB.</b> As per Schedule-IX of the Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2022, operation without registration is not allowed.</p>
<p>3.</p>	<p>Violation regarding operation of recycling plant at agricultural land:</p>	<p>During the visit, it was found that the Unit is operating in an agriculture land without obtaining permission for change in land use. It was also observed that the owner of the Unit did not take any corrective measures for removal of spillage from the agricultural field of the petitioner of carbon black.</p>
<p>4.</p>	<p>Violation to condition of CCA:</p>	<p>The height of the stack provided for the release of flue gases from the reactor installed by the unit is 21 meters, however as per the CCA</p>

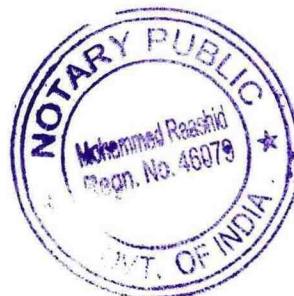


		condition and per the CPCB SOPs, the minimum height of the stack should be 30 meters.
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Remedial Actions Proposed by the Joint Committee for the Owner of the Unit:

Based on the findings made during the visit carried out by the Joint Committee, the following remedial actions were proposed to be taken by the Owner of the Unit

- A. To upgrade its Unit to Advanced Batch Automated Technology Process (ABAP) as per CPCB SOP dated 16.01.2024 for "Recycling of Waste scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units" and provide below mentioned features:
- i. Automatic control systems such as Programmed Logic Control (PLC) for measurement and control of temperature and pressure, along with safety interlocks in case of an increase of temperature or pressure to cut off heating of the reactor Sensors along with alarm system at all the transfer points throughout the plant to detect any leakage of flammable vapours from the system;
  - ii. Bypass arrangement for pyro gas from reactor door to primary condenser;
  - iii. Gas/ Fire detectors, sprinklers and fire hydrant with necessary pumping system and water storage should be provided in the process area, product and raw material storage area;
  - iv. Provision for suction hoods over the gate of the reactor and char bagging area;



- v. Water sprinkler system, and
  - vi. Mechanised arrangement for removal of char and steel scrap and arrangement of Nitrogen gas (N) purging to address environmental and safety concerns.
- B. To increase the height of its stack up to 30 meters as per Consolidated Consent & Authorisation.
- C. To develop a green belt across its periphery. The green belt may not be less than 5% of the total area of the plot in line with CPCB's Standard Operating Procedure(SOP) for Recycling of Waste Tyre Scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units issued vide dated 16.01.2024(**Annexure-III**)
- D. To provide concrete flooring for storage of Raw Material & End Products as required under CPCB SOP.
- E. To register under CPCB online Waste Tyre EPR Portal as per the provisions stipulated under Schedule IX of the Hazardous & Other Waste (M&TM) Amendment Rules, 2022, for Utilisation & Management of Waste Tyre.
- F. To remove the spillage of carbon black immediately from the agricultural land of the complainant.
- G. To obtain permission for a Change in Land Use from the concerned department.



Action Points proposed for UPPCB:

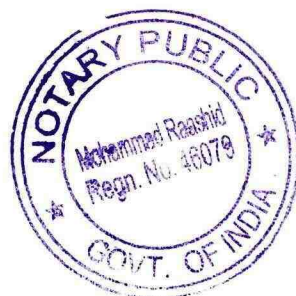
Based on the violations observed by the Joint Committee, UPPCB to ensure that:

- The unit **does not operate** unless remedial measures proposed by the joint committee are complied.
- Environmental Compensation is imposed for the above-mentioned violations.
- Upon removal of spilled carbon black, UPPCB to ensure re-assessment of the complainant's agriculture field by the District Agricultural Officer, Bijnor, to re-asses the agricultural field and take appropriate actions.

The Hon'ble NGT vide its order dated 09.05.2025 in the said matter has restrained M/s Dev Industry from operating the plant till further orders to the contrary.

In view of the above, it is humbly submitted that the remedial measure proposed for the unit, along with the action points proposed for the UPPCB, may require to be implemented.

8. That, the Answering Respondent No. 6 herein craves leave of the Hon'ble NGT to file additional reply, if required, in future.
9. That, in the light of the above submissions, it is respectfully submitted that this Answering Respondent, i.e., CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble NGT in the instant OA.



*Deepti Kapil*

(Deepti Kapil)

Scientist 'E'

Central Pollution Control Board

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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IN  
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**IN THE MATTER OF:**

**Bhishm Tyagi**

**Applicant**

**Versus**

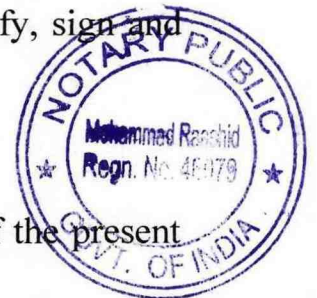
**State of Uttar Pradesh & Ors.**

**Respondents**

**AFFIDAVIT**

I, **Deepti Kapil**, working as Scientist 'E' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 6 in the above matter, do hereby solemnly affirm, declare on oath and state as under:-

1. That I, the deponent herein, is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority, the contents thereof are true and correct on the



basis of the record maintained during the ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



**DEPONENT**

दीप्ती कापल / Deepthi Kapil  
 वैज्ञानिक 'ई' / Scientist 'E'  
 केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
 Central Pollution Control Board  
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)  
 (M/o Environment, Forest & Climate Change, Govt. of India)  
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

**VERIFICATION**

Verified at Delhi on this 01 JAN 2026 day of December 2025 that the contents above are correct and true on the basis of the records of the case as maintained in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.



**DEPONENT**



दीप्ती कापल / Deepthi Kapil  
 वैज्ञानिक 'ई' / Scientist 'E'  
 केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
 Central Pollution Control Board  
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)  
 (M/o Environment, Forest & Climate Change, Govt. of India)  
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

**ATTESTED**

NOTARY PUBLIC  
 DELHI (India)

01 JAN 2026